

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ),**CHENNAI****ORIGINAL APPLICATION NO. 21 OF 2021**

Dr. Anupkrishnan. V
 Flat No. 7173, Tower 7, Prestige Bella Vista,
 Ayyappanthagal Village, Mount Poonamallee Road,
 Kanchipuram District, Chennai - 600 056 ... **Applicant**

v.

Ministry of Environment, Forest and Climate Change,
 Represented by its Director, MOEF & CC RO (SEZ),
 HEPC Building, No.34, Cathedral Garden Road,
 Nungambakkam, Chennai - 600 034 ... **Respondents**
 And 7 Others.

**INDEX TO THE COMPILATION OF DOCUMENTS FILED ON BEHALF
 OF THE FOURTH & FIFTH RESPONDENT'S**

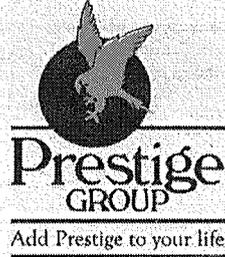
Sl. NO.	DATE	PARTICULARS	PAGE NOS.
1.	13/02/2013	Third Respondent approved plan indicating the car and two-wheeler parking's to be provided in the subject Project.	1
2.	June 2014 - June 2021	The half-yearly statements covering letter with acknowledgement issued to the First Respondent.	2 - 14
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13	15/08/2021	Demand raised by the Sixth Respondent for CTO expansion upon scrutiny.	135
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The above documents are true copies of the respective originals.

Dated at Chennai on the 22nd day of September, 2021

COUNSEL FOR THE 4TH & 5TH RESPONDENT



To,
The Director
Ministry of Environment and Forests
Regional Office (Southern Zone)
Kendriya Sadan, 4th Floor, E&F Wings
Koramangala, Bangalore – 560 034

Date: 06.06.2014

Dear Sir,

Sub: Submission of Six Monthly Monitoring Report – Regd.

Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III, dt: 16.10.2012.

We wish to inform you that we have obtained Environmental Clearance for Proposed Residential building at Ayyappanthangal Village, Sriperumbudur Taluk, Kancheepuram District Tamil Nadu. As per the conditions stipulated in the environmental clearance, we are submitting herewith the Six Monthly Monitoring Report (hard & soft copy) for the period of October 2013 to March 2014. The receipt of this report may kindly be acknowledged.

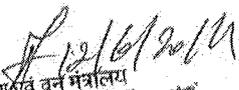
Thanking you.

Yours truly

For Prestige Estates Projects Pvt. Ltd.,


Stephen Daniel,
Sr.VP-Projects



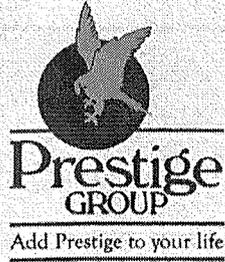

 पर्यावरण एवं वन मंत्रालय
 Ministry of Environment & Forests
 क्षेत्रीय कार्यालय, दक्षिणी परिसर
 Regional Office, Southern Zone
 केन्द्रीय सदन, चौथा तल, कोर-
 मंगला, 4th Floor, कोर-
 मंगला/ BANGALORE - 560 034

Enclosure: Six Monthly Monitoring Report (Hard Copy & Soft Copy in CD).

Prestige Estates Projects Ltd., Citi Towers, 7th Floor, 117, Thiagaraja Road, T. Nagar, Chennai - 600 017
 Phone : +91 44 28154088, 28154090 Fax : +91 44 28154089

Corporate & Registered Office :

Prestige Estates Projects Ltd., 'The Falcon House', No. 1, Main Guard Cross Road, Bangalore - 560 001.
 Phone : +91 80 25591080 Fax : +91 80 25591945 E-mail : properties@vsnl.com www.prestigeconstructions.com



To,
The Director
Ministry of Environment and Forests
Regional Office (Southern Zone)
No.34, Cathedral Garden Road,
Nungambakkam, Chennai – 600 034

Date: 17.12.2014

Dear Sir,

Sub: Submission of Six Monthly Monitoring Report – Regd.

Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III dt: 16.10.2012.

We wish to inform you that we have obtained Environmental Clearance for Proposed Residential building at Ayyappanthangal Village, Sriperumbudur Taluk, Kancheepuram District Tamil Nadu. As per the conditions stipulated in the environmental clearance, we are submitting herewith the Six Monthly Monitoring Report (hard & soft copy) for the period of April 2014 to September 2014. The receipt of this report may kindly be acknowledged.

Thanking you,

Yours truly,

For Prestige Estates Projects Pvt. Ltd.,

Stephen Daniel,
 Head Business Operations-Tamil Nadu



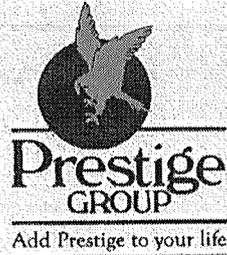
Enclosure: Six Monthly Monitoring Report (Hard Copy & Soft Copy in CD).

*Received
 Deyananda
 24.12.14*

Prestige Estates Projects Ltd., Citi Towers, 7th Floor, 117, Thiagaraja Road, T. Nagar, Chennai - 600 017
 Phone : +91 44 28154088, 28154090 Fax : +91 44 28154089

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 Phone : +91 80 25591080 Fax : +91 80 25591945 E-mail : properties@vsnl.com www.prestigeconstructions.com



To,
 The Director
 Ministry of Environment, Forests and Climate Change (MoEF & CC)
 Regional Office (Southern Eastern Zone)
 No.34, Cathedral Garden Road,
 Nungambakkam, Chennai – 600 034

June 03, 2015

Submission of Six Monthly Monitoring Report – Regd.

Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-I/III dt: 16.10.2012.

to inform you that we have obtained Environmental Clearance for Proposed Residential building at Ayyappanthangal Village, Sriperumbudur Taluk, Kancheepuram District Tamil Nadu. As per the conditions stipulated in the environmental clearance, we are submitting herewith the Six Monthly Monitoring Report (hard & soft copy) for the period of October 2014 to March 2015. The receipt of this report may kindly be acknowledged.

Thanking you,
 Yours truly,

For Prestige Estates Projects Ltd.,

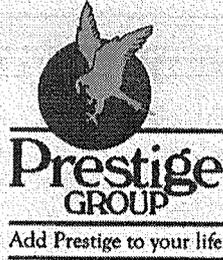
Stephen Daniel,
 Sr. VP-Projects



Enclosure: Six Monthly Monitoring Report (Hard Copy & Soft Copy in CD).

Prestige Estates Projects Ltd., Top floor, Prestige Polygon, No.471, Anna Salai, Nandanam, Chennai 600035.
 Phone : +91 44 42924000 Fax : +91 44 42924099

Corporate & Registered Office :
 Prestige Estates Projects Ltd., 'The Falcon House', No. 1, Main Guard Cross Road, Bangalore - 560 001.
 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com



December 03, 2015

To,
 The Director
 Ministry of Environment, Forests and Climate Change (MoEF & CC)
 Regional Office (Southern Eastern Zone)
 No.34, Cathedral Garden Road,
 Nungambakkam, Chennai – 600 034

Recy.
 Bm
 16-12-15

Dear Sir,

Sub: Submission of Six Monthly Monitoring Report – Regd.

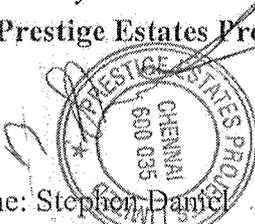
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Thanking you.

Yours truly
 For Prestige Estates Projects Pvt. Ltd.,

Name: Stephen Daniel
 Designation: Sr. Vice President
 Mobile No: 9940017308
 Landline No: 044-42924000
 Email ID: stephen@prestigeconstructions.com



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Prestige Estates Projects Ltd., Top Floor, Prestige Polygon, No: 471, Anna Salai, Nandanam, Chennai – 600035
 Tel : +91 44 42924000 Fax : +91 44 42924099

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 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com



To,
 The Director
 Ministry of Environment, Forests and Climate Change (MoEF & CC)
 Regional Office (Southern Eastern Zone)
 No.34, Cathedral Garden Road,
 Nungambakkam, Chennai – 600 034

Date: 23.07.2016

Dear Sir,

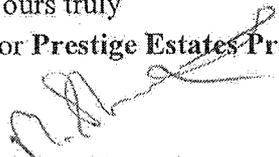
Sub: Submission of Six Monthly Monitoring Report – Regd.

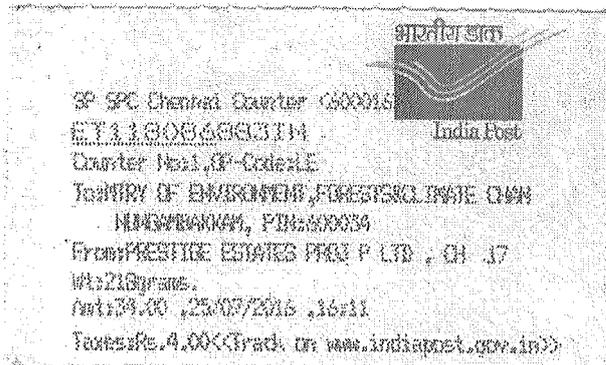
Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III dt: 16.10.2012.

We wish to inform you that we have obtained Environmental Clearance for Proposed Residential building at Ayyappanthangal Village, Sriperumbudur Taluk, Kancheepuram District Tamil Nadu. As per the conditions stipulated in the Environmental Clearance, we are submitting herewith the Six Monthly Monitoring Report (hard & soft copy) for the period of October 2015 to March 2016. The receipt of this report may kindly be acknowledged.

Thanking you.

Yours truly
 For Prestige Estates Projects Ltd.,


 Stephen Daniel,
 Sr.VP-Projects

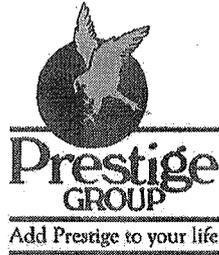


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Prestige Estates Projects Ltd., Top Floor, Prestige Polygon, No: 471, Anna Salai, Nandanam, Chennai – 600035
 Tel : +91 44 42924000 Fax : +91 44 42924099

Corporate & Registered Office :

Prestige Estates Projects Ltd., 'The Falcon House', No. 1, Main Guard Cross Road, Bangalore - 560 001.
 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com



To,

27th December 2016

The Director

Ministry of Environment, Forests and Climate Change (MoEF & CC)

Regional Office (Southern Eastern Zone)

No.34, Cathedral Garden Road,

Nungambakkam, Chennai – 600 034

Dear Sir,

Sub: Submission of Six Monthly Monitoring Report – Regd.

Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III dt: 16.10.2012.

We wish to inform you that we have obtained Environmental Clearance for Proposed Residential building at Ayyappanthangal Village, Sriperumbudur Taluk, Kancheepuram District Tamil Nadu. As per the conditions stipulated in the Environmental Clearance, we are submitting herewith the Six Monthly Monitoring Report (hard & soft copy) for the period of April 2016 to September 2016. The receipt of this report may kindly be acknowledged.

Thanking you.

Yours truly

For Prestige Estates Projects Ltd.,


Stephen Daniel,

Sr. VP-Projects

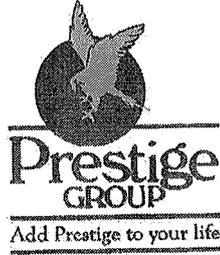
SP BLINDY INDL. ESTATE PROJECTS LTD. (2012)
ET176327442IN
Counter No:2, CP-Code:DMP
To:MINISTRY OF ENVN, FO, NDEF, Indira Park
NUNGAMBAKKAM, PIN:600034
From:PRESTIGE BELLA VISTA, CH 600035
Wt:265grams,
Amt:34.00 ,30/12/2016 ,12:29
Taxes:Rs.4.00<<Track on www.indiaipost.gov.in

Enclosure: Six Monthly Monitoring Report (Hard Copy & Soft Copy in CD).

Prestige Estates Projects Ltd., Top Floor, Prestige Polygon, No: 471, Anna Salai, Nandanam, Chennai -- 600035
Tel : +91 44 42924000 Fax : +91 44 42924099

Corporate & Registered Office :

Prestige Estates Projects Ltd., 'The Falcon House', No. 1, Main Guard Cross Road, Bangalore - 560 001.
Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com



To,
 The Director
 Ministry of Environment, Forests and Climate Change (MoEF & CC)
 Regional Office (Southern Eastern Zone)
 No.34, Cathedral Garden Road,
 Nungambakkam, Chennai – 600 034

Date: 21.06.2017

Dear Sir,

Sub: Submission of Six Monthly Monitoring Report – Regd.

Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III dt: 16.10.2012.

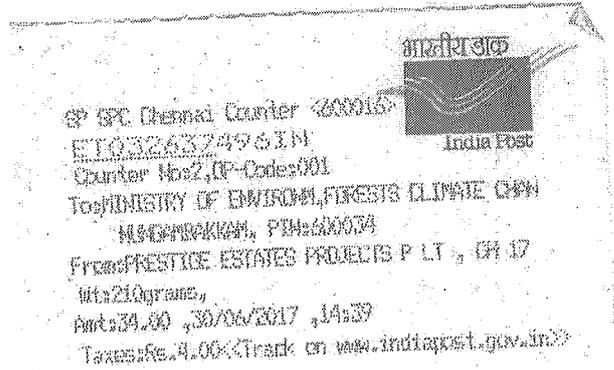
We wish to inform you that we have obtained Environmental Clearance for Proposed Residential building at Ayyappanthangal Village, Sriperumbudur Taluk, Kancheepuram District Tamil Nadu. As per the conditions stipulated in the Environmental Clearance, we are submitting herewith the Six Monthly Monitoring Report (hard & soft copy) for the period of October 2016 – March 2017. The receipt of this report may kindly be acknowledged.

Thanking you.

Yours truly

For Prestige Estates Projects Ltd.,


 Stephen Daniel,
 Head Business Operations-TN

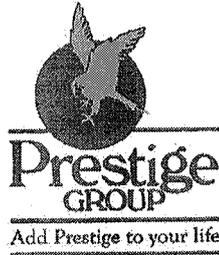


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Prestige Estates Projects Ltd., Top Floor, Prestige Polygon, No: 471, Anna Salai, Nandanam, Chennai – 600035
 Tel : +91 44 42924000 Fax : +91 44 42924099

Corporate & Registered Office :

Prestige Estates Projects Ltd., 'The Falcon House', No. 1, Main Guard Cross Road, Bangalore - 560 001
 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com



To,
 The Director
 Ministry of Environment, Forests and Climate Change (MoEF & CC)
 Regional Office (Southern Eastern Zone)
 No.34, Cathedral Garden Road,
 Nungambakkam, Chennai – 600 034

27th December 2017

Dear Sir,

Sub: Submission of Six Monthly Monitoring Report – Regd.

Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III dt: 16.10.2012.

We wish to inform you that we have obtained Environmental Clearance for Proposed Residential building at Ayyappanthangal Village, Sriperumbudur Taluk, Kancheepuram District Tamil Nadu. As per the conditions stipulated in the Environmental Clearance, we are submitting herewith the Six Monthly Monitoring Report (hard & soft copy) for the period of April 2017 – September 2017. The receipt of this report may kindly be acknowledged.

Thanking you,
 Yours truly,

For Prestige Estates Projects Ltd.,


 Jai Ganesh.M.S

VP-Business Operations

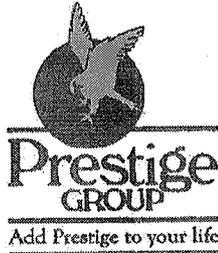
SP THYAGARAJANAGAR HI 600017
 GSTN No: AA33071700225314
 ET0972353301N
 Counter No:1, CP-Codes:AP3
 TASHIN OF ENV FOREST,
 NUNGAMBAKKAM, PIN:600034
 From:PRESTIGE ESTATES PROJECTS , 600017
 Dt:27/12/2017 , 18:43
 Amt:35.00000 (If not a holiday):00:00:00
 CGST @% 2.5 ,SGST @% 2.50
 <<Track on www.indiapost.gov.in>>

Enclosure: Six Monthly Monitoring Report (Hard Copy & Soft Copy in CD).

Prestige Estates Projects Ltd., Top Floor, Prestige Polygon, No: 471, Anna Salai, Nandanam, Chennai – 600035
 Tel: +91 44 42924000 Fax: +91 44 42924099

Corporate & Registered Office :

Prestige Estates Projects Ltd., 'The Falcon House', No. 1, Main Guard Cross Road, Bangalore - 560 001.
 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com



To,
The Director
Ministry of Environment, Forests and Climate Change (MoEF & CC)
Regional Office (Southern Eastern Zone)
No.34, Cathedral Garden Road,
Nungambakkam, Chennai – 600 034

20th June 2018

Dear Sir,

Sub: Submission of Six Monthly Monitoring Report – Regd.**Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III dt: 16.10.2012.**

We wish to inform you that we have obtained Environmental Clearance for Proposed Residential building “Prestige Bellavista” at Ayyappanthangal Village, Sriperumbudur Taluk, Kancheepuram District, Tamil Nadu. As per the conditions stipulated in the Environmental Clearance, we are submitting herewith the Six Monthly Monitoring Report (hard & soft copy) for the period of October 2017 – March 2018. The receipt of this report may kindly be acknowledged.

Thanking you.
 Yours truly

For Prestige Estates Projects Ltd.,

M.S. Jai Ganesh
M.S. Jai Ganesh,
Head Business Operations-TN



ETN/080308014 INR/6769166000266
 SF NEW CHENNAI COUNTER 000012
 Counter No:2, 30/06/2018, 16:10
 TO: M/S. PRESTIGE EST. PROJ. LTD.,
 NO. 34, CATHEDRAL GARDEN
 ROAD, NUNGAMBAKKAM, CHENNAI
 600 034, TAMIL NADU, INDIA
 From: PRESTIGE EST. PROJ. LTD.
 Wt: 200gms
 Rate: ₹ 5.40 (Cash) Tax: ₹ 5.40
 Track on www.indiapost.gov.in

**Enclosure: Six Monthly Monitoring Report (Hard Copy & Soft Copy in CD).**

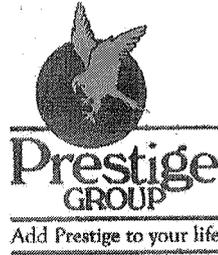
Name: S. Balachandran
 Designation: Senior Executive Maintenance
 Mobile No.: 9600125474
 Handline No.: 044-42924000
 Email Id.: Balachandran@prestigeconstructions.co.in

Prestige Estates Projects Ltd., Top Floor, Prestige Polygon, No: 471, Anna Salai, Nandanam, Chennai – 600035
 Tel : +91 44 42924000 Fax : +91 44 42924099

Corporate & Registered Office :

Prestige Estates Projects Ltd., 'The Falcon House', No. 1, Main Guard Cross Road, Bangalore - 560 001,
 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com

S. Balachandran
20/06/2018



To,
The Director
Ministry of Environment, Forests and Climate Change (MoEF & CC)
Regional Office (Southern Eastern Zone)
No.34, Cathedral Garden Road,
Nungambakkam, Chennai – 600 034

31st December 2018

Dear Sir,

Sub: Submission of Six Monthly Monitoring Report – Regd.

Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III dt: 16.10.2012.

We wish to inform you that we have obtained Environmental Clearance for Proposed Residential building at Ayyappanthangal Village, Sriperumbudur Taluk, Kancheepuram District Tamil Nadu. As per the conditions stipulated in the Environmental Clearance, we are submitting herewith the Six Monthly Monitoring Report (hard & soft copy) for the period of April 2018 – September 2018. The receipt of this report may kindly be acknowledged.

Thanking you.

Yours truly

For Prestige Estates Projects Ltd.,


 Authorised/Signatory

Enclosure: Six Monthly Monitoring Report (Hard Copy & Soft Copy in CD).

ET183947221TH IUR:699/11
 SP THIRUVANMANGALUR H.O
 Counter No:2, 07/01/2019
 To: MINISTRY OF E. FORESTS & CLIMATE
 PIN: 600034, Nungambakkam MD
 From: PRESTIGE ES. PROJECTS PLTD
 Wt: 240gms
 Amt: 35.40 (Cash) Tax: 5.40
 <Track on www.indiapost.gov.in>
 <Call 1800 266 6968>

Prestige Estates Projects Ltd., Top Floor, Prestige Polygon, No: 471, Anna Salai, Nandanam, Chennai – 600035
 Tel : +91 44 42924000 Fax : +91 44 42924099

Corporate & Registered Office :

Prestige Estates Projects Ltd., 'The Falcon House', No. 1, Main Guard Cross Road, Bangalore - 560 001.
 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com



To,
The Director
Ministry of Environment, Forests and Climate Change (MoEF & CC)
Regional Office (Southern Eastern Zone)
No.34, Cathedral Garden Road,
Nungambakkam, Chennai – 600 034

27th June, 2019

Dear Sir,

Sub: Submission of Six Monthly Monitoring Report – Regd.

Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III dt: 16.10.2012.

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Thanking you,

Yours truly,

For **Prestige Estates Projects Ltd.**,

Authorized Signatory

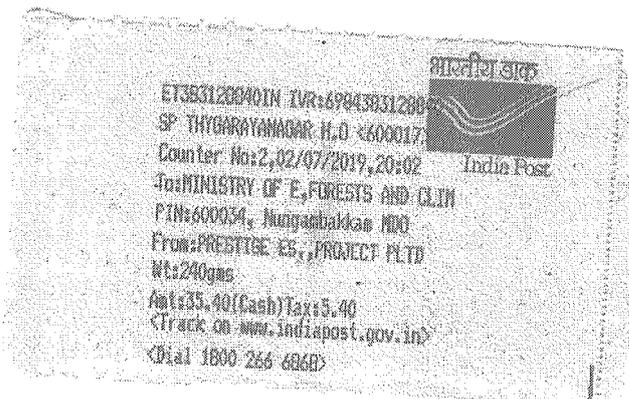
Name: Nagaraj. C

Designation: Sr. VP Business Operations

Mobile No: 7338833155

Landline No: 044 - 42924000

Email ID: nagaraj.c@prestigeconstructions.com



Enclosure: Six Monthly Monitoring Report (Hard Copy & Soft Copy in CD).

Prestige Estates Projects Ltd., Top Floor, Prestige Polygon, No: 471, Anna Salai, Nandanam, Chennai – 600035
 Tel : +91 44 42924000 Fax : +91 44 42924099

Corporate & Registered Office :

Prestige Estates Projects Ltd., 'The Falcon House', No. 1, Main Guard Cross Road, Bangalore - 560 091.
 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com

Kavitha M

From: Balachandran S
Sent: Thursday, January 28, 2021 15:03
To: ecompliance-tn@gov.in
Cc: Ravi chandran; Sakthivel T; Veerasigamani N; Nagaraj C; pc2@ecoservices.in
Subject: Prestige Bellavista_Submission of Six Monthly Compliance Report (April 2020 to Sep 2020)_rev
Attachments: Test report_bella vista.pdf; Six Month Mointering Report.pdf
Importance: High

Dear Sir / Madam,

Ref: Environmental Clearance. Lt. No. SEIAA/F430/2011-IA.III dt: 16.10.2012.

We wish to inform you that we have obtained Environmental Clearance for Residential building at Ayyappant
Village, Sriperumbudur Taluk, Kancheepuram District Tamil Nadu. As per the conditions stipulated in the
Environmental Clearance and directions published by Regional Office of MoEF&CC, Chennai, we are
herewith the Six Monthly Monitoring Report (soft copy) for the period of April 2020 – September 2020.

The receipt of this report via email may kindly be acknowledged.

Regards

Balachandran S
Asst. Manager – Electrical
PPMS – Chennai
Mobile Number # 9600125474

Arunmuthu

From: Nagaraj C <nagaraj.c@prestigeconstructions.com>
Sent: Wednesday, June 30, 2021 12:49 PM
To: eccompliance-tn@gov.in
Subject: REG: Prestige Estates Projects Ltd. (Prestige Bella Vista)- Six Monthly Compliance Report
Attachments: MOEF &CC-Covering letter.pdf; Test Report.pdf; Six monthly monitoring report.pdf

Dear Sir / Madam,

We wish to inform you that we have obtained Environmental Clearance for our Residential Building Complex "Prestige Bella Vista" at Ayyappanthangal Village, Sriperumbudhur Taluk, Kancheepuram District, Tamil Nadu. As per the conditions stipulated in the Environmental Clearance, we are submitting herewith the Six Monthly Monitoring Report (soft copy) for the period of October 2020 to March 2021. The receipt of this letter & report via email may kindly be acknowledged.

The receipt of this letter along with the above said report may kindly be acknowledged.

Regards

C. Nagaraj

Sr.VP – Bussiness Operations -TN

By Registered Post with Acknowledgement Due
(This document contains 7 Pages)



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO: 6202 DATED: 28.06.2013

Proceedings No. : T11/TNPCB/F.18722/OL/SPR /W/2013 dated: 28.06.2013

Sub: Tamil Nadu Pollution Control Board - CONSENT FOR ESTABLISHMENT –
M/S. PRESTIGE BELLA VISTA, S. F. No. 1/1, 1/2, 2, 3/1, 2, 3, 5/1, 8/2A,
50/1A, 1B2, 3, 4 etc, Ayyappan Thangal Village, Sriperumbudur
Taluk, Kancheepuram District - For the establishment or take steps to establish
the industry under Section 25 of the **Water** (Prevention and Control of
Pollution) Act, 1974 as amended in 1988 (Central Act 53 of 1988) - Reg.

Ref: 1. Your Application No. CC16856 dated: 29.04.2013.
2. DEE I.R. No. : F.SPR1656/OL/DEE /SPR /2013 dated: 30.05.2013.
3. Board's resolution TSC meeting item No.84-26 dated: 19.06.2013.

Consent to establish or take steps to establish is hereby granted under Section 25 of the
Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 (Central Act 53 of
1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Senior Vice President,
M/S PRESTIGE BELLA VISTA

(hereinafter referred to as 'The Applicant') authorizing him to establish or take steps to
establish the industry in the site mentioned below:

S.F. No.1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A,
50/1A, 1B2, 3, 4 etc
Ayyappan Thangal Village
Sriperumbudur Taluk
Kancheepuram District



TAMILNADU POLLUTION CONTROL BOARD

This Consent to establish is valid for two years or till the industry obtains consent to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

Sd/-xxxxx
Chairman

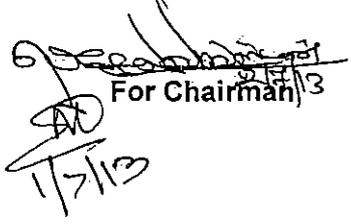
To

The Senior Vice President,
M/S. PRESTIGE BELLA VISTA OF
M/s Prestige Estates Projects pvt ltd,
City Towers, 7th Floor,
117, Thiagavaja Road, T. Nagar,
Chennai – 17.

Copy to

1. The District Environmental Engineer,
Tamil Nadu Pollution Control Board
Chennai.
2. The Commissioner,
Kundrathur Panchayat Union
Sriperumbudur Taluk
Kancheepuram District
3. BMS
4. Technical File

//Forwarded by order//


For Chairman 13

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col. 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity
a	Main Products manufactured:	
1.	Construction of Residential apartment in the total land area of 100199sqm with total built up area 458341sqm comprising of 33 blocks in 20 tower of residential buildings with two basements and 1 block of club house, Each tower having 2 basement plus ground plus 16 floor	458341 sqm

2. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
1	Sewage 1	488	Toilet flushing
2	Sewage 2	230	On Land for Gardening
3.	Sewage 3	358	CMWSSB sewer line (after approval from CMWSSB)-

3. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

Nature of Effluent	Sl. No.	Components of ETP	Nos.	Dimensions (in metres)
(1)	(2)	(2)	(3)	(4)
STP to the capacity of 240 KLD, 450 KLD and 860 KLD is proposed to be constructed in 3 locations. Details of component is enclosed as annexure.				
Trade Effluent - Type of ETP : Not Applicable				



TAMILNADU POLLUTION CONTROL BOARD

4. The unit shall comply with the conditions imposed in Environmental clearance obtained from State Level Environmental Impact assessment Authority of TamilNadu vide their Letter No F.no SEIAAF430/2011-IA.III. GoI, MoEF(IA.III Division) dated 16th October 2012.
5. **The unit shall obtain & submit NOC from competent authority for ground water abstraction.**
6. The unit shall provide STPs as Proposed and shall ensure that the treated sewage of 488KLD is reused for toilet flushing 230KLD for gardening purpose 358 KLD is to be discharged into the CMWWSB sewer line after getting prior approval(for which the unit has to provide underground sewerage line)
7. The unit shall not discharge the untreated/treated sewage outside the premises at any point of time.
8. The unit shall install water meters to record the daily consumption of water and separate electromagnetic flow meter at the inlet and outlet of STPs to record actual flows on a daily basis.
9. The unit shall install separate energy meters to record the daily energy consumption of the STPs on daily basis prior to completion of the project.
10. The STP sludge shall be used for green belt development.
11. The quality of treated sewage shall be got analyzed regularly once in a month and report shall be furnished to TNPCB.
12. The unit shall provide necessary storm water drain in and around the proposed construction area and ensure that there will not be any water logging in and around the proposed construction.
13. The unit shall ensure that the hazardous waste (used oil, used batteries), E-waste generated in the premises are collected properly and disposed only to authorized recyclers registered with MoEF/CPCB and valid operating license of TNPCB.
14. The domestic solid waste generated shall be properly collected, segregated and the unit shall provide organic cutter and carryout composting of the organic waste within the premises. The Developer should not dispose the organic waste through local body.
15. The plastic waste shall be segregated and disposed through authorised recyclers.
16. Any hazardous waste including biomedical waste shall be disposed off as per applicable rules & norms with necessary approval of the TNPCB.
17. The unit shall not clean the STP tanks manually and it should be carried out only by mechanical system.
18. The unit shall provide continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H₂S, CH₄ etc.,

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

19. Necessary safety equipments, Testing kits, goggles, aprons, gloves, masks, gas detectors etc., should be made available in STP premises and the same shall be used properly while carrying out the cleaning operations.
20. In the event of any unpleasant incident/ accident of any kind in the STP area the proprietor/partner/Director of the unit shall held personally responsible for the incident and appropriate severe action initiated.
21. For disinfection of treated effluent the unit shall use the UV radiation process.
22. The unit shall plant trees with thick canopy cover in the space to extent possible and shall have the ornamental shrubs in between them.
23. The Developer shall provide rain water harvesting facilities for all buildings to collect the roof run-off. The rain water collected shall be reused and conserve ground water usage. The Developer shall furnish a detailed plan of action along with budget allocation for rain water harvesting. The plan shall contain area to be covered under RWH, volume of water to be harvested based on the rainfall data, sketch showing collection sump, pipeline arrangement to reuse, percentage of reduction in raw water drawl.etc., and this proposal shall be submitted within one month to Board.
24. The unit shall develop 25% of the total area as green belt. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable variety.
25. Compact Florescent Lamps shall be used so as to conserve energy.
26. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion building shall be provided.
27. Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. High quality double glass with special reflecting coating in windows shall be used.
28. Roof should meet prescriptive requirements as per energy conservation building code by using appropriate thermal insulation material to fulfill requirement.
29. The unit shall coordinate with the local police and workout schemes for the regulating of the increased traffic flow in the area due to this project.
30. The unit shall ensure that sufficient parking space is provided within the premises itself for the anticipated peak traffic and in no case the vehicles of the inmates or visitors be parked outside the premises or on road sides.



TAMILNADU POLLUTION CONTROL BOARD

31. The unit shall provide Electro Magnetic Flow Meter, **online continuous monitors** to measure the parameters viz **pH, Total Suspended Solids and Dissolved Oxygen** at the inlet and outlet of Sewage Treatment Plant and it shall be **connected with CARE Air Centre, Chennai within three months**

Construction phase

32. Ready mixed concrete must be used in building construction.
33. Driving of pre-cast piles must be done using rubber and wooden pad to reduce noise level.
34. The site must be provided with metal cladding all along the boundary of the site to prevent the spreading of dust to nearby areas during construction phase.
35. The temporary roads inside the site must be sprinkled with water to control the dust arising due to movement of vehicles.
36. Cutting down trees must be avoided as far as possible. In case trees are to be cut, new saplings in 1:2 ratios (trees cut: Saplings planted) must be planted.
37. DG sets installed during construction activity must be provided with necessary acoustic measures and exhaust pipe.
38. Drinking water, sanitation and first aid facilities must be provided within the site for the labour force employed during construction activity.
39. Child labour must not be engaged for construction or any other activity.
40. Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, Medical health care, Creche etc.,. The housing may be in the focus of temporary structures to be removed after completion of the project.
41. Safety equipments like boots, helmets, safety belts, gloves etc., must be provided for the workers and best and safe engineering practices must be adopted.
42. Noise level during construction activity must not exceed the standards for commercial area.
43. The proponent has to obtain clearances from other departments as per the prevalent Acts / Rules before commencing any construction activity in the said premises.
44. This CTE is issued considering the environmental angle based on facts and figures submitted by the proponent in the application and the unit shall separately apply and obtain for all other licenses from other Government Departments

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD
GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The industry shall make a request for grant of consent to operate at least thirty days before the commissioning of trial production.
3. The unit shall construct compound wall around the boundary of the unit.
4. Samples of water from the wells or any other nearby water sources have to be taken by the unit and get them analyzed by the Board Laboratory to develop base line data to assess the existing water quality.
5. The unit shall provide an alternate power source along with separate energy meter for the Effluent Treatment Plant to ensure continuous operation of the Effluent Treatment Plant.
6. The consent does not authorize or approve the construction of any physical structures or facilities, or the undertaking of any work in any natural watercourse.
7. Any change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
8. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (if applicable).
9. Consent to operate will not be issued unless the unit complies with all the conditions of consent to establish.
10. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

Sd/-xxxxx
Chairman

//Forwarded by Order//


 For Chairman
 1/5/13

By Registered Post with Acknowledgement Due
(This document contains 6 Pages)



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO.: 6141 DATED: 28.06.2013

Proceedings No. : T11/TNPCB/F.18722/OL/SPR /A/2013 dated: 28.06.2013

Sub: Tamil Nadu Pollution Control Board - CONSENT FOR ESTABLISHMENT –
M/S. PRESTIGE BELLA VISTA, S. F. No. 1/1, 1/2, 2, 3/1, 2, 3, 5/1, 8/2A,
50/1A, 1B2, 3, 4 etc, Ayyappan Thangal Village, Sriperumbudur
Taluk, Kancheepuram District - For the establishment or take steps to establish
the industry under Section 21 of the Air (Prevention and Control of Pollution)
Act, 1981, as amended in 1987 (Central Act, 14 of 1981) - Reg.

Ref: 1. Your Application No. CC16856 dated: 29.04.2013.
2. DEE I.R. No. : F.SPR1656/OL/DEE /SPR /2013 dated: 30.05.2013.
3. Board's resolution TSC meeting item No.84-26 dated: 19.06.2013.

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air
(Prevention and Control of Pollution) Act, 1981, as amended in 1987 and the Rules and
Orders made there under to

The Senior Vice President,
M/S PRESTIGE BELLA VISTA

(hereinafter referred to as 'The Applicant') authorizing him to establish or take steps to
establish the industry in the site mentioned below:

S.F. No.1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A,
50/1A, 1B2, 3, 4 etc
Ayyappan Thangal Village
Sriperumbudur Taluk
Kancheepuram District



TAMILNADU POLLUTION CONTROL BOARD

This Consent to establish is valid for Two Years or till the industry obtains consent to operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

Sd/-xxxxx
Chairman

To

✓ The Senior Vice President,
M/S. PRESTIGE BELLA VISTA OF
M/s Prestige Estates Projects pvt ltd,
City Towers, 7th Floor,
117, Thiagavaja Road, T. Nagar,
Chennai - 17.

Copy to

1. The District Environmental Engineer,
Tamil Nadu Pollution Control Board
Chennai.
2. The Commmissioner,
Kundrathur Panchayat Union
Sriperumbudur Taluk
Kancheepuram District
3. BMS
4. Technical File

//Forwarded by order//


For Chairman
17/11/13

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity
a	Main Products manufactured:	
1.	Construction of Residential apartment in the total land area of 100199sqm with total built up area 458341sqm comprising of 33 blocks in 20 tower of residential buildings with two basements and 1 block of club house, Each tower having 2 basement plus ground plus 16 floor	458341 sqm

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Sl. No.	Source of Emission	APC measures to be provided	Point of Discharge- Stack height (in metres)	Additional facilities to be provided	Maximum discharge in cubic metre/hr.
1.	750 KVA- 26 nos each having	Acoustic enclosure with stack	53	-	-

3. The unit shall comply with the conditions imposed in Environmental clearance obtained from State Level Environmental Impact assessment Authority of TamilNadu vide their Letter No F.no SEIAA/F430/2011-IA.III GoI, MoEF(IA.III Division) dated 16th October 2012.
4. **The unit shall obtain & submit NOC from competent authority for ground water abstraction.**
5. The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, etc and the noise level shall be maintained as per TNPCB norms



TAMILNADU POLLUTION CONTROL BOARD

6. The plastic waste shall be segregated and disposed through authorised recyclers.
7. The unit shall develop 25% of the total area as green belt. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable variety.
8. Compact Florescent Lamps shall be used so as to conserve energy.
9. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the hotel shall be provided.
10. Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. High quality double glass with special reflecting coating in windows shall be used.
11. Roof should meet prescriptive requirements as per energy conservation building code by using appropriate thermal insulation material to fulfill requirement.
12. The unit shall coordinate with the local police and workout schemes for the regulating of the increased traffic flow in the area due to this project.
13. The unit shall ensure that sufficient parking space is provided within the premises itself for the anticipated peak traffic and in no case the vehicles of the inmates or visitors be parked outside the premises or on road sides.

Construction phase

14. Ready mixed concrete must be used in building construction.
15. Driving of pre-cast piles must be done using rubber and wooden pad to reduce noise level.
16. The site must be provided with metal cladding all along the boundary of the site to prevent the spreading of dust to nearby areas during construction phase.
17. The temporary roads inside the site must be sprinkled with water to control the dust arising due to movement of vehicles.
18. Cutting down trees must be avoided as far as possible. In case trees are to be cut, new saplings in 1:2 ratios (trees cut: Saplings planted) must be planted.
19. DG sets installed during construction activity must be provided with necessary acoustic measures and exhaust pipe.
20. Drinking water, sanitation and first aid facilities must be provided within the site for the labour force employed during construction activity.
21. Child labour must not be engaged for construction or any other activity.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

22. Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, Medical health care, Creche etc.,. The housing may be in the form of temporary structures to be removed after completion of the project.
 23. Safety equipments like boots, helmets, safety belts, gloves etc., must be provided for the workers and best and safe engineering practices must be adopted.
 24. Noise level during construction activity must not exceed the standards for commercial area.
 25. The proponent has to obtain clearances from other departments as per the prevalent Acts / Rules before commencing any construction activity in the said premises.
- This CTE is issued considering the environmental angle based on facts and figures submitted by the proponent in the application and the unit shall separately apply and obtain for all other licenses from other Government Departments.

GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish,
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.



TAMILNADU POLLUTION CONTROL BOARD

8. The unit shall develop green belt of adequate width around the premises
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

Sd/-xxxxx
Chairman

//Forwarded by Order//


For Chairman
1/7/13

S.K. 01.07.2013

POLLUTION PREVENTION PAYS

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Copy of:-

GOVERNMENT OF TAMIL NADU

ABSTRACT

Public Works Department - Effective Management of Ground Water - Regulations for Management of Ground Water and Issue of No Objection Certificate / License for Extraction of Ground Water in Tamil Nadu State – Issued

PUBLIC WORKS (R2) DEPARTMENT

G O. (Ms) No. 142

Dated: 23.07.2014.

Jaya, Aadi 7

Thiruvalluvar Aandu, 2045

Read:-

1 G.O. (Ms.) No. 52, Public Works Department, dated: 2.3.2012

2 From the Chief Engineer, Water Resources Department. State Ground and Surface Water Resources Data Centre. Letter No OT9/AG-IV/2013, dated 5.9.2013 and 13.9.2013.

ORDER:

In the Government Order 1st read above, orders were issued approving the categorization of over-exploited, critical, semi-critical and safe blocks. All the Over-exploited and-Critical blocks are notified as Category - 'A' - where Stage of Ground water extraction is 90% and above and all the Semi-critical and Safe blocks are notified as Category 'B' - where Stage of Ground Water extraction is below 89%. It was also ordered as follows -

(a) No schemes should be formulated in over-exploited and critical blocks "Notified as - A category blocks". In Semi-Critical and Safe blocks "Notified as - B category blocks", all the schemes should be formulated through the State Ground and Surface Water Resources Data Centre of the Water Resources Department and the Chief Engineer, State Ground and Surface Water Resources Data Centre, would issue "No Objection Certificate" for Ground Water Clearance

(b) Drawal of Ground Water for domestic purpose by individual household: domestic Infrastructure project (Housing), Government's Drinking Water Supply Schemes and non - water based industries, (i.e.. the industries which do not require use of water, either as raw material or for other processing) are excluded.

(c) The Chief Engineer. State Ground and Surface Water Resources Data Centre, would issue permit for domestic use of water by these non-water based Industries by issuing "No Objection Certificate" based on the hydro geological conditions.

d) Appropriate rain water harvesting and Artificial recharge schemes should be carried out in the categories viz, Over-exploited, Critical, Semi-Critical and Safe blocks of Tamil Nadu. While carrying out the above schemes, priority should be given to marginal quality and bad quality areas so as to avoid further deterioration.

(e) All the schemes and proposals based on the Ground Water will have to adhere to the Government Orders and conditions as detailed in the Annexure-II to the Government Order 1st read above.

2 In the letters 2nd read above, the Chief Engineer, Water Resources Department, State Ground and Surface Water Resources Data Centre, has reported that in order to safeguard the groundwater aquifers and sustain the ground water potential, the State Ground and Surface Water Resources Data Centre, Water Resources Department, issues No Objection Certificate / Licence / Permit for extraction of groundwater by different users and Circulars issued by him from time to time should also be followed He has also reported that for the effective management of ground water and environment on water sector and to maintain the sustainability on ecology, the Chief Engineer, Water Resources Department, State Ground and Surface Water Resources Data Centre, has sought for approval of the draft Regulations for Management of Groundwater and Issue of No Objection Certificate / Licence for extraction of Groundwater in State of Tamil Nadu suggested by him.

3 The Government after careful consideration of the proposal of the Chief Engineer, State Ground and Surface Water Resources Data Centre, Chennai. have decided to accept it. Accordingly, in furtherance of the orders and instructions issued in the Government Order first read above, the Government approve the following Regulations for the Management of Ground Water and issuance of No Objection Certificate for extraction of Ground Water in Tamil Nadu. These Orders and Regulations should be scrupulously followed by the authorities concerned.

REGULATIONS FOR MANAGEMENT OF GROUND WATER AND ISSUE OF NO OBJECTION CERTIFICATE / LICENCE FOR EXTRACTION OF GROUND WATER IN TAMIL NADU STATE

In G.O(Ms.) No. 52, Public Works Department, dated 2.3.2012, the Government of Tamil Nadu have approved the categorization of the Blocks in Tamil Nadu as Over-Exploited, Critical, Semi-Critical and Safe for ground water development and notified the same. The categorization will be done periodically by the Government of Tamil Nadu and will be notified. In continuation of the orders issued in the said Government Order, the Government issue the following Regulations for issue of NO OBJECTION CERTIFICATE for extraction and transportation of ground water. These Regulations will come **into force immediately**.

These Regulations extend to the whole of the State of Tamil Nadu except the areas to which the Chennai Metropolitan Area Ground Water (Regulation) Act, 1987 extends.

(I)The following Categories are exempted from applying for NO OBJECTION CERTIFICATE for drawal and transportation of ground water:

(a) Drawal and transportation of ground water for domestic and drinking purposes for individual houses and housing infrastructure projects limited up to the Projects with six dwelling units in any area.

(b) Drawal and transportation of ground water for drinking purposes to educational institutions While issuing No Objection Certificate, the Competent

Authority may ensure that water from surface source is not available from Chennai Metropolitan Water Supply and Sewerage Board, Tamil Nadu Water Supply and Drainage Board, Local Body or New Tiruppur Area Development Corporation Limited.

(c) Drawal and transportation of ground water for agricultural and horticultural purposes in the State of Tamil Nadu. However, the existing spacing norms of 50 metres from unlined canal and 200 metres from river bed and water bodies will continue

(d) Drawal and transportation of ground water by Local Bodies, Government Institutions, Government Undertakings for drinking water purposes, subject to the clearance by the Water Utilisation Committee **as per rules in force**

(II) NO OBJECTION CERTIFICATE is required for drawal and transportation of Ground water for the following Categories:

(1) For drawal and transportation of ground water for Housing Infrastructure Project with more than six dwelling units.

(2) For drawal and transportation of ground water for all other Infrastructure Projects buildings

(3) Drawal and transportation of ground water for Industries (However, this will not apply to the existing Industries)

(4) Water based Industries (i.e., those industries which use water as raw material like water bottling units, etc.,) are eligible for No Objection Certificate in Safe and Semi-Critical Blocks only and not in any other category of Blocks

(5) In case of industries, which have already been established and functioning in Critical and Over-exploited Blocks, keeping in view the investment already made in plant and machinery, renewal of No Objection Certificate will be done after the concerned District Collector / Chief Engineer, State Ground and Surface Water Resources Data Centre, satisfies himself about the provisions of the Artificial Recharge Scheme Structures to recharge the ground water. While issuing No Objection Certificate, the Competent Authority may ensure that water from

surface source is not available from Chennai Metropolitan Water Supply and Sewerage Board, Tamil Nadu Water Supply and Drainage Board, Local Body or New Tiruppur Area Development Corporation Limited.

(III) NON – PERMISSIBLE CATEGORIES

(1) Drawal and transportation of ground water for Water based industries (i.e. those industries which use water as raw material) is not permitted from Critical and Over-exploited Blocks. Hence, water based Industries are not eligible to get No Objection Certificate in Over-exploited and Critical Blocks.

(2) Highly Polluting Industries (14 types - as categorised by the Tamil Nadu pollution Control Board) are not eligible to extract ground water within 5km radius from Cauvery, Pennaiyar, Palar, Vaigai, Thamiraparani and all the major rivers and tributaries as specified vide G.O.(Ms) No.213,Environment & Forest (EC-I) Department, dated. 30.3 89.

(3) In coastal areas, proposal for extraction of ground water within 10 km from the coast (However the distance criteria may be relaxed based on the geological formation which ensures that the geological formation is not susceptible for sea water intrusion due to extraction of ground water in that area)

(4) The areas falling under the Palar Basin Rules, where the spacing prescribed is not available vide G.O (Ms.) No. 1766, Public Works Department, dated 31.10 88.

(5) The extraction point falling within 50 meters from the canal are not eligible for extraction of ground water.

(IV) SUBMISSION OF APPLICATION FOR AVAILING NO OBJECTION CERTIFICATE:

Four sets of application have to be submitted to the Chief Engineer, State Ground and Surface Water Resources Data Centre, Chennai. in the prescribed format only with the following Annexures:

- (1) Attested copy of registered land ownership document in the name of the applicant (or) lease agreement in the name of the applicant
- (2) The latest Encumbrance Certificate showing the name of the applicant for ascertaining the ownership or lease of the area.
- (3) Field Measurement Book Sketch
- (4) Not to scale topo sketch showing the location of wells and the industry.
- (5) Chitta and Adangal copy
- (6) Copy of Electricity Board Card.
- (7) The distance between the well proposed for groundwater extraction and nearest wells and the depth of the wells to be certified by the Revenue Inspector concerned
- (8) The distance between the well proposed for ground water extraction and nearest surface water body such as tank, canal, stream, river, etc., to be certified by the Revenue Inspector concerned.
- (9) The distance between the well proposed for ground water extraction and the bank of Palar River (Palar Basin Rules) to be certified by the Revenue Inspector concerned.
- (10) "No Objection Certificate" from the Village Panchayat concerned for the proposed quantity of ground water extraction and transportation of groundwater, if any. (The application form and annexures are notified in the website of the Department and Government) along with the Service Charges as prescribed by the Government then and there

(V) Conditions for Processing of Application Forms:

The land in which the drawal wells have been proposed by an industry / organization for issue of No Objection Certificate for drawal of Ground Water should either be own property of the owner / proprietor of the industry / organization registered in his name or a leased property taken on lease by the

owner / proprietor of the industry / organization in his name and duly and properly registered. No other mode of accessibility or permissibility of Land and Well will be entailed to claim (or issue of No Objection Certificate to Industry / organization. The request of the applicant will be processed by the Chief Engineer, State Ground and Surface Water Resources Data Centre and final orders on No Objection Certificate / Licence will be issued after adhering to the Consolidated Guidelines, 2011, dated 28.01.2011. The Chief Engineer, State Ground and Surface Water Resources Data Centre, is empowered to issue No Objection Certificate / Licence observing the Regulations and conditions laid down in the Government Order and guidelines. The Chief Engineer, State Ground and Surface Water Resources Data Centre, is the authority to issue No Objection Certificate / Licence by imposing conditions and also empowered to reject or decline any of the request on technical grounds after scrutiny

(VI) GENERAL CONDITIONS:

(1) Since Ground Water is a State subject, the Tamil Nadu Pollution Control Board and ISI should issue the permission only after obtaining the licence from the State Ground and Surface Water Resources Data Centre

(2) The Chief Engineer, State Ground and Surface Water Resources Data Centre, will examine the proposals case by case, in accordance with the guidelines issued by the Government and the Chief Engineer, State Ground and Surface Water Resources Data Centre, is empowered to issue technical circulars then and there as warranted.

(3) The Chief Engineer, State Ground and Surface Water Resources Data Centre, should ensure that due to drawal of ground water based on the issue of No Objection Certificate / Licence for drawal of ground water the categorisation in the Block / Revenue Firka should not alter its position downwards. Necessary conditions should be imposed to construct adequate Artificial Recharge Structures to recharge stipulated quantity of water with respect to drawal of ground water

(4) The No Objection Certificate / licence for drawal of ground water should be compulsorily renewed every year for the water based Industries and to be renewed once in three years for the non-water based industries

(5) All the existing Guidelines imposed by the Chief Engineer, State Ground and Surface Water Resources Data Centre and guidelines issued then and there by the Government are to be followed by the existing and also proposed users

(BY ORDER OF THE GOVERNOR)

M. SAI KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Engineer-in-Chief, Water Resources Department & Chief Engineer (General). Public Works Department, Chennai-5.

The Chief Engineer, State Ground and Surface Water Resources Data Centre.

Taramani, Chennai-113.

All Regional Chief Engineers

All District Collectors

The Director of Rural Development, Chennai-15.

The General Manager, National Bank for Agriculture and Rural Development, Chennai-34

The Registrar of Co-operative Societies, Chennai

The Chief Engineer (Agricultural Engineering), Chennai-35.

The Director of Agriculture, Chennai - 5

The Director of Horticulture, Chennai-5.

The Commissioner / Managing Director, Sugar Corporation, Chennai-35.

The Managing Director, Tamil Nadu Water Supply and Drainage Board, Chennai-5.

The Engineering Director, Tamil Nadu Water Supply and Drainage Board, Chennai-5.

The Managing Director, Chennai Metropolitan Water Supply and Sewerage Board, Chennai-2

The Chairman, Tamil Nadu Electricity Board, Chennai-2

The Managing Director. New Tiruppur Area Development Corporation Limited, Chennai-32

Copy to:

The Secretary to the Hon'ble Chief Minister, Chennai-9

The Senior Personal Assistant to Hon'ble Minister for Finance & Public Works, Chennai-9.

The Energy Department, Chennai – 9

The Agriculture Department, Chennai-9

The Revenue Department, Chennai-9

The Environment and Forest Department, Chennai-9

The Municipal Administration and Water Supply Department, Chennai-9

The Rural Development and Panchayat Raj Department, Chennai-9

The Co-operation, Food and Consumer Protection Department, Chennai-9.

The Industries Department, Chennai-9.

The Home (GI) Department, Chennai-9.

The Bureau of Indian Standards, Southern Regional Office, CIT Campus Road, Taramani, Chennai 113

SF/SC

// FORWARDED / BY ORDER //

Sd/-

SECTION OFFICER



CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD
No. 1, Pumping Station Road, Chintadripet, Chennai-600 002.

SUPERINTENDING ENGINEER (WT&T)

Lr.No. CMWSSB/CE(O&M)II/WT&T/530 MLD/2016, dt.15.06.2016.

To

M/s. Prestige Group,
(Prestige Estates Properties Ltd.)
Top Floor, Prestige Polygon,
No.471, Anna Salasi, Nandanam, Chennai 600 035

Sir,

Sub: CMWSSB – CE(O&M)II – SE(WT&T) – 530 MLD – Providing Water Supply to M/s. Prestige Estates Projects Ltd, Apartments in Ayyappanthangal – Approved by the competent authority – Payment of deposit amount – Requested – Reg.

Ref: 1) Lr.No. CMWSSB/SE(WT&T)/530 MLD/2016, dt. 14.06.2016.

2) Your Letter dated 14.06.2016.

In the reference 1st cited, a letter of in principle approval, approved by the competent authority for Providing 2.0 ML water from 2000mm dia transmission line of the Board has been communicated to you and vide reference 2nd cited the same has been accepted by you with conditions framed by the CMWSS Board for effecting the same.

Hence, you are requested to deposit an amount of Rs.5,80,000/- towards execution of this work for Providing water supply to the apartments at Iyyappanthangal.

In this regard, you are requested to procure and provide a Digital Water Meter of 200mm size for installation and the same shall be maintained by you in good working condition.

Y. S. S. S. S. S.
Superintending Engineer (WT&T) 15/6/16

CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD
No.1, Pumping Station Road, Chintadripet, Chennai-600 002

METERED WATER CHARGES BILL
METERED READING TAKEN

DATE : 02-FEB-21
24-JAN-2021

Old CMC NO.	CMC NO.	CATEGORY		
	4088801040000	Commercial Others WI M		
Date of Entry	Meter Billing Period	Previous Reading	Current Reading	Consumption in Ltrs.
01-FEB-21	202101	0	0	12701000

Arrears upto Previous Half year/Month	Water Charges Demand	Tax Demand
Surcharge	0.00	0.00
Current Demand	15,36,821.00	
Total Demand	15,36,821.00	0.00
Total Amount Payable		15,36,821.00

Address of Area Office

RO-II
AMBATHUR ROAD
PUZHAL, CHENNAI, CHENNAI, 600 066
Tel: 26590674/

To

M/s. PRESTIGE ESTATE PROJECTS LIMITED
1/8, MOUNT PODNAMALLEE RD, IYYAMPANTHANGAL

Chennai-600056
Payment Conditions :

1. Payment to be made within 7 days of receipt of the bill.
2. For delayed payment of water charges, surcharge is collected on recurring basis.
3. Complaints in regard to the incorrect or excess readings or classification or clerical error are to be made within 30 days of the date of the bill. Otherwise, the reading shall be taken as correct and the bill shall not be revised.
4. The owners and occupiers of the building shall be jointly and severally liable for the payment of all the sums due towards water supply and they should inform in writing to the authorized authority of any change in ownership or tenancy.
5. A penalty will be levied for the dishonoured cheques and payment in lieu of dishonoured cheque shall be by cash or D.D. only.
6. For further clarification, kindly contact Area Senior Accounts Officer.

By
S.A.O. / A.O.

RS

CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD
No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002

METERED WATER CHARGES BILL
METERED READING TAXEN

DATE: 30-DEC-2020
24-DEC-2020

Old CMC NO: 4068801940200 CMC NO: 4068801040000 CATEGORY: Commercial Others W/M

Date of Entry	Meter Billing Period	Previous Reading	Current Reading	Consumption in Ltrs
30-DEC-2020	202012	135045903	136913100	1867000

Water Charges Demand Tax Demand

7622000 → Avg Demand for 23 days (31.12.2020 - 25.12.2020)
11290000

Arrears upto Previous Half Year/Month

Surcharge

0.00 0.00

Current Demand

13,66,090.00

Total Demand

13,66,090.00

Total Amount Payable

13,66,090.00

Address of Area Office

RO - II
AMBATHUR ROAD
PUZAL, CHENNAI, 600 056
Tel: 29022100

To

M/S. NCTPS ATHIPATTU CAMP
VALLUR, CHENNAI-600066.
Payment Conditions:

[Signature]
BAO / A.O.

1. Payment to be made within 7 days of receipt of the bill.
2. For delayed payment of water charges, surcharge is collected on recurring basis.
3. Complaints in regard to the incorrect or excess readings or classification or clerical error are to be made within 30 days of the date of the bill. Otherwise, the reading shall be taken as correct and the bill shall not be revised.
4. The owners and occupiers of the building shall be jointly and severally liable for the payment of all the sums due towards water supply and they should intimate in writing to the authorized authority of any change in ownership or tenancy.
5. A penalty will be levied for the dishonoured cheques and payment in lieu of dishonoured cheque shall be by cash or D.D. Only.
6. For further clarification, kindly contact Area Senior Accounts Officer.

0209684



TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 180427330601 DATED: 26/11/2018.

PROCEEDINGS NO.T2/TNPCB/F.1918SPR/RL//SPR/A/2018 DATED: 26/11/2018

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA-PHASE I , S.F.No. 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, 51/1A(pt), 51/1B1, 51/1B3, 51/1C1, 51/1C3, 51/1D, 51/1E, 52/1, 52/2, 53, 54/1(pt), 35, 42/1, 42/2, 42/3A, 42/3B, 42/4, 42/5, 43/1, 43/2, 44/1A, 44/1B, 44/2, 44/3, 45/1A, 42/1B, 45/2, 45/3, 45/4A, 45/4B, 46/1, 46/2, 46/3, 47/1E, 48/1A, 48/1B, 48/2, 48/3, 48/4, 49/1, 49/2, 49/3, 50/1B, AYYAPPAN THANGAL village Sriperumbudur Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. CTE Proc. No. T11/TNPCB/F.18722/OL/SPR/W&A/2013 dated 28.06.2013
2. Unit's application for CTO dated 31.08.2018
3. IR.No : F.1918SPR/RL/AE (M)/SPR/2018 dated 14/11/2018
4. Minutes of 250th CCC meetig held on 15.11.2018 vide agenda item no. 250-22

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

VP - Business Operation,
M/s . PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA-PHASE I,
S.F No.1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, 51/1A(pt), 51/1B1, 51/1B3, 51/1C1, 51/1C3,
51/1D, 51/1E, 52/1, 52/2, 53, 54/1(pt), 35, 42/1, 42/2, 42/3A, 42/3B, 42/4, 42/5, 43/1, 43/2, 44/1A, 44/1B, 44/2, 44/3, 45/1A, 42/1B,
45/2, 45/3, 45/4A, 45/4B, 46/1, 46/2, 46/3, 47/1E, 48/1A, 48/1B, 48/2, 48/3, 48/4, 49/1, 49/2, 49/3, 50/1B,
AYYAPPAN THANGAL Village,
Sriperumbudur Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
VP - Business Operation,
M/s.PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA-PHASE I,
No.471, Prestige Polygon, 13th Floor, Anna Salai, Nandanam, Chennai,
Pin: 600035

Copy to:

1. The Commissioner, KUNDRATHUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 25 Blocks in 17 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2083 Dwelling units & 1 Block of Club House having Double Basement floor + Ground floor + 1 floor) with total builtup area (Phase -I)	338361	Sq.m

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm³/hr
1	DG Set 725 KVA	Acoustic enclosures with stack	53	-
2	DG Set 725 KVA	Acoustic enclosures with stack	53	-
3	DG Set 725 KVA	Acoustic enclosures with stack	53	-
4	DG Set 600 KVA	Acoustic enclosures with stack	53	-
5	DG Set 600 KVA	Acoustic enclosures with stack	53	-
6	DG Set 725 KVA	Acoustic enclosures with stack	53	-
7	DG Set 725 KVA	Acoustic enclosures with stack	53	-
8	DG Set 725 KVA	Acoustic enclosures with stack	53	-
9	DG Set 725 KVA	Wet scrubber with stack	53	-
10	DG Set 500 KVA	Acoustic enclosures with stack	53	-
11	DG Set 500 KVA	Acoustic enclosures with stack	53	-
12	DG Set 500 KVA	Acoustic enclosures with stack	53	-
13	DG Set 725 KVA	Acoustic enclosures with stack	53	-
14	DG Set 725 KVA	Acoustic enclosures with stack	53	-
15	DG Set 725 KVA	Acoustic enclosures with stack	53	-
16	DG Set 600 KVA	Acoustic enclosures with stack	53	-
17	DG Set 600 KVA	Acoustic enclosures with stack	53	-
18	DG Set 600 KVA	Acoustic enclosures with stack	53	-
19	DG Set 500 KVA	Acoustic enclosures with stack	53	-
20	DG Set 500 KVA	Acoustic enclosures with stack	53	-

II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Sets	Noise	Acoustic Enclosure	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.

6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1. The unit shall maintain the acoustic enclosures with stacks attached to the DG sets and ensure that the emission shall satisfy the AAQ/ emission standards prescribed by the Board.
2. The unit shall adhere to the Ambient Noise level standards prescribed by the Board.
3. The unit shall continue to develop green belt all along the periphery of the unit.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**



TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 180417330601 DATED: 26/11/2018.

PROCEEDINGS NO.T2/TNPCB/F.1918SPR/RL/SPR/W/2018 DATED: 26/11/2018

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA-PHASE I , S.F.No. 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, 51/1A(pt), 51/1B1, 51/1B3, 51/1C1, 51/1C3, 51/1D, 51/1E, 52/1, 52/2, 53, 54/1(pt), 35, 42/1, 42/2, 42/3A, 42/3B, 42/4, 42/5, 43/1, 43/2, 44/1A, 44/1B, 44/2, 44/3, 45/1A, 42/1B, 45/2, 45/3, 45/4A, 45/4B, 46/1, 46/2, 46/3, 47/1E, 48/1A, 48/1B, 48/2, 48/3, 48/4, 49/1, 49/2, 49/3, 50/1B, AYYAPPAN THANGAL village Sriperumbudur Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. CTE Proc. No. T11/TNPCB/F.18722/OL/SPR/W&A/2013 dated 28.06.2013
2. Unit's application for CTO dated 31.08.2018
3. IR.No : F.1918SPR/RL/AE (M)/SPR/2018 dated 14/11/2018
4. Minutes of 250th CCC meetig held on 15.11.2018 vide agenda item no. 250-22

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

VP - Business Operation,

M/s . PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA-PHASE I

S.F No.1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, 51/1A(pt), 51/1B1, 51/1B3, 51/1C1, 51/1C3, 51/1D, 51/1E, 52/1, 52/2, 53, 54/1(pt), 35, 42/1, 42/2, 42/3A, 42/3B, 42/4, 42/5, 43/1, 43/2, 44/1A, 44/1B, 44/2, 44/3, 45/1A, 42/1B, 45/2, 45/3, 45/4A, 45/4B, 46/1, 46/2, 46/3, 47/1E, 48/1A, 48/1B, 48/2, 48/3, 48/4, 49/1, 49/2, 49/3, 50/1B,

AYYAPPAN THANGAL Village,

Sriperumbudur Taluk,

Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To

VP - Business Operation,

M/s.PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA-PHASE I,

No.471, Prestige Polygon, 13th Floor, Anna Salai, Nandanam, Chennai,

Pin: 600035

Copy to:

1. The Commissioner, KUNDRATHUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 25 Blocks in 17 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2083 Dwelling units & 1 Block of Club House having Double Basement floor + Ground floor + 1 floor) with total builtup area (Phase -I)	338361	Sq.m

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	829.0	376 KLD for flushing, 216 KLD for Gardening, 237 KLD to CMWSSB-Nesapakkam Decanting point
Effluent Type : Trade Effluent			
1.	Nil	0.0	Nil

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			3		Nil	
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.

6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall adhere the conditions imposed in the Environmental clearance issued by SEIAA/TN/F-430/2011-1A.III GoI, MoEF (1A.III Division) dated 16.10.2012
2. The unit shall operate and maintain the Sewage Treatment Plant efficiently and continuously so as to bring the quality of the treated sewage to satisfy the standards prescribed by the Board.
3. The unit shall dispose the excess treated sewage into CMWSSB sewer network (Nesapakkam Decanting Point) after utilizing the treated sewage for toilet flushing & on land for gardening / green belt development.
4. The unit shall dispose the recyclable solid wastes generated from the unit to the authorized recyclers from time to time without accumulating the same within the premises.
5. The unit shall treat the Bio degradable waste in the organic waste converter and the compost shall be utilized as manure within the premises for green belt development.
6. The unit shall maintain rain water harvesting facility so as to increase the ground water recharge.
7. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 134/2015

Friends through its General Secretary

Applicant(s)

Versus

Ministry of Water Resources

Respondent(s)

Date of hearing: 20.05.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Rahul Choudhary and Mr. Sany Antony,
Advocates

For Respondent(s): Mr. Rajkumar, Advocate for CPCB
Mr. Sangram Patnaik, Ms. Tripty Rajput,
Advocates for DDCA
Mr. Akhil Abraham Roy, Advocate for WQIA
Ms. ShivaniKachhwaha, Advocate for TPDDL

ORDER

FACTS AND PLEADINGS

1. Conservation of potable water by preventing its wastage on account of unnecessary use of Reverse Osmosis (RO) systems is the principal question raised in this matter. Further question is whether use of RO system where Total Dissolved Solids (TDS) level is below desirable threshold results in deficiency of calcium and other minerals by bringing down level of TDS to undesirably low level.

After filing of the main application, further application being M.A. No. 477/2016 raises the issue of wastage of ground water by the Delhi District Cricket Association (DDCA) in sprinkling RO treated ground water on the cricket ground. M.A. No. 757/2015 was filed against RO systems installed in villages, societies, apartments and bottling water plants throughout the country.

2. The original application was filed on 24.04.2015 relying upon the newspaper articles dated 15.11.2013 and 14.07.2013 in The Hindu. Article dated 15.11.2013 is to the effect that in a water scarce area, wastage of water in the RO process may need to be regulated. It is suggested that options of manual or mechanical filter are the better options to the RO system. Manual system can use 'Silver Nano' technology and 'Chlorine'. Article dated 14.07.2013 suggests that RO purifiers are basically designed for treating brackish water. It is not the right technology for the domestic water purification. The application, thus, highlighted that a system which unnecessarily results in rejecting 80% of potable water was required to be regulated and prohibited with the object of conservation of potable water. Secondly, in the said process, important minerals are lost adversely affecting the health of the users and no such warnings are used by the manufacturers. No remineralization is done, as necessary for the public health.
3. M.A. No. 477/2016 has been filed mainly relying upon the information on the website of Tata Power Delhi Distribution

Company (TPDDC) that huge RO systems have been installed by several institutions which contribute to the shortage of safe drinking water for the people. Wastage of water from such RO systems is 2,32,500 liters per day. The application also relies upon the report in Times of India dated 24.04.2015 and report of India Water Portal dated 25.01.2016 to the effect that in 'overexploited areas' in respect of ground water, depth of ground water level is falling. Ground water is being illegally extracted by the tube-wells. Relying upon the report dated 15.04.2016 in the Tribune, it is stated that DDCA is using treated water for matches and sprinkling in the Ferozshah Kotla field. This is happening even though drilling of borewells is completely banned. There was a requirement by the Delhi Jal Board (DJB) in 2008-09 to make voluntarily disclosure of all bore-wells and the DDCA made such disclosure but still the borewells continue to be illegally operated to extract large quantity ground water not meant for drinking purposes but for watering the ground.

4. M.A. No. 757/2015 alleges that the RO systems are being illegally installed and manufacturers of RO systems need to be restrained from manufacturing the same unless alternative machine is developed to ensure that potable water is not wasted.
5. The application has been opposed by filing affidavits by the DDCA denying that RO treated water is used for sprinkling in the ground. It is, however, not denied that borewells have been installed which is sought to be justified with the plea that there are rain water

harvesting system pits in the ground for water recharge and that installation of tube-wells has been voluntarily declared.

STAND OF RO MANUFACTURERS

6. The stand of the Water Quality Indian Association (WQIA) representing the RO manufacturers is that RO system ensures availability of pure water. It is, however, not disputed that only 20% water is recovered and 80% goes waste. Further justification given is that in 98 Districts in 13 States, there is High TDS which can be purified only by RO systems.

APPOINTMENT OF EXPERT COMMITTEE

7. The matter was considered by the Tribunal at length vide order dated 20.12.2018. Having regard to the concern that 80% of the potable water was being wasted and such waste water contaminates the available pure ground water also and further concern that there is no remineralization to make up for the loss of minerals in the process and absence of option for secondary use of rejected water, the Tribunal considered it necessary to seek an expert report from a Committee. The Expert Committee constituted by this Tribunal comprised of representatives of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), Bureau of Indian Standard (BIS), Indian Institute of Technology, Delhi, (IIT, Delhi) and the National Environmental Engineering Research Institute, Delhi (NEERI, Delhi) which was to examine the above questions of avoiding wastage of 80% of RO

rejected potable water, re-filtration technology and options for secondary use and to suggest remedial measures.

REPORT OF EXPERT COMMITTEE

8. Accordingly, a report has been received vide e-mail dated 30.04.2019 from the CPCB on behalf of the Committee. The Expert Committee has studied the RO process and examined the question of use and disposal of RO reject water, deficiency of minerals caused by RO process, whether RO system should be deployed irrespective of water quality of raw water, customized solutions for different parts of the country, safeguards required to be adopted by the water purifier manufacturers by displaying information about online digital display of the instant TDS concentration of treated water and proper labeling on the purifiers specifying that the unit should be used if TDS is more than 500 mg/l, responsibility of the manufacturers to collect used RO membranes/cartridges for disposal according to the Plastic Waste Management Rules, 2016 (as per extended producer's liability), geo-tagging and recording of disposal of spent/exhausted RO cartridges.

9. After deliberations, the Expert Committee made its recommendations as follows:

- A. On the issue of use of appropriate technology making re-filtration or secondary use of the water rejected by the RO system viable at Domestic and Commercial Level and**

**whether RO plants need to be deployed at all locations
irrespective of water quality of raw water.**

“(i). It is a fact that RO technology is generally not required for the places having piped water supplies) primarily supplied by Municipal Corporations/Municipalities) from surface water sources like rivers, lakes and ponds. These sources have TDS levels far low as compared to ground water sources. Installation of RO plants is advisable for the sources having TDS levels above 500 mg/l which is the acceptable limit as per IS 10500- 2012 Drinking Water Standards.

(ii). There is need to consider the use of RO reject for secondary purposes as its unscientific disposal can upset the disposal medium which may include land, surface water system or sewerage system/ sewage treatment facility. The effect of the RO reject on the quality of household sewage system / sewage treatment facility would although be negligible considering the very small quantity of reject (about 25 l per day for a family of four) compared to other household sewage (about 600-700 l per day). This has also been one of the responses of the report of the sub-committee constituted on 10th Dec 2015 by Dr. RA. Mashelkar Committee on 'Suitability of RO based Point-of-use Systems for treatment of Drinking water'.

Recommendations

(i) It is a fact that RO technology is generally not required for the places having piped water supplies primarily supplied by Municipal Corporations/ Municipalities from surface water sources like rivers, lakes and ponds. These sources have TDS levels far low as compared to ground water surface. Installation of RO plants is advisable for the sources having

TDS levels above 500 mg/l which is the acceptable level as per IS 10500/2012 drinking water standards.

(ii) There is need to consider the use of RO reject for secondary purposes as its unscientific disposal can upset the disposal medium which may include land, surface water system or sewerage system/ sewage treatment facility. The effect of the RO reject on the quality of household sewage system/ sewage treatment facility would although be negligible considering the very small quantity of reject (about 25l/day for a family of four) compared to other household sewage (about 600-700 l/day). This has also been one of the responses of the report of the subcommittee constituted on 10.12.2015 by Dr. R.A. Mashelkar Committee on "Suitability of RO based Point of use Systems for treatment of Drinking water."

(iii) Concerned Local Body like Public Health Engineering Department (PHED)/ Jal Nigam / Municipal Corporations / Jal Board / Municipalities, as the case may be, shall inform consumers about water source and quality including TDS concentration of water being

supplied through billing instrument. This must be made mandatory.

(iv). Water purifier market shall be classified based on TDS level of water being supplied/ available in the area so that right Technology /product may be deployed based on input water TDS. Following criteria may be adopted to decide on the type of water purifier to be installed:

Sl. No.	TDS range mg/ L	Technology /Product	Recovery of water %
1.	Up to 500	RO not recommended. Ultra-filtration clubbed with UV (or other disinfection systems) can serve the purpose. Note - The input water shall not have critical impurities such as nitrates and fluorides more than the acceptable limits of 45 mg/l and 1 mg/l, respectively as per TS 10500:2012.	100%
2.	More than 500	RO may be used	>60%

(v). Apart from TDS, other parameters of special importance which may vary from location to location, be also considered to conform to the norms

of drinking water as prescribed in BIS Standard IS 10500:2012.

(vi). Star Rating of RO Systems based on recovery of water as practiced in other countries can also be made mandatory.

(vii). Appropriate Use/ Disposal of RO Reject:

a) Domestic and Commercial Level

- Manufacturing of RO systems having recovery of permeate more than 60 % be made mandatory to minimize waste and generation of RO Reject. This recovery be enhanced upto 75 % in phased manner in future.*
- Such RO reject with TDS concentration can be used for utensils washing, flushing, gardening (if TDS is below 2100 mg/l), cleaning of vehicles and floor mopping. Risk of exposure due to use of reject water for the aforereferred purposes is highly exaggerated and can be utilized.*

b) Industrial Level

- At such levels, multi-stage RO system shall be deployed to minimize wastage and improve the recovery up-to 90%.*
- Reject from RO purifier may further be fed to evaporator to achieve Zero Liquid discharge (ZLD).”*

B. On the issue of removing deficiencies in terms of solids such as calcium, magnesium etc. in the treated RO Water and whether the purified water needs to be re-mineralized so as to compensate for the minerals lost during the process and also how the refiltered water can be utilized

“(i) Considering the fact that some of the scientific studies undertaken in parts of the world conclude adverse health effects of demineralized water, it will be pragmatic to disallow use of low TDS water treated through

RO. Moreover, current technological options for adjustment of TDS in treated water should be used by RO manufacturers to have minimum of 150 mg/l in permeate (treated water).

- (ii) RO system shall be designed to maintain a minimum TDS concentration to 150mg/l for RO permeate for potable purposes. Drinking water of this TDS concentration would also be more palatable than of significantly low TDS.
- (iii) It is also understood that standards for maintaining minimum levels of calcium and Magnesium in the drinking water have been proposed by Food Safety and Standards Authority of India (FSSAI) and same was available as draft notification in public domain for comments. These are 20-75 mg/l and 10-30 mg/l for Ca and Mg respectively. However, these standards are in the draft stage only and the same are to be confirmed by FSSAI and can be adopted by RO manufacturers after notified by FSSAI.

C. On the issue of different approach being required in different parts of the country which has specific problems of contamination (Arsenic, Fluoride or other pollutant) and needs customized solutions.

- “(i) Such areas be clearly notified by the government agency of the respective State for information of one & all.
- (ii) Technologies are available for treatment of water contaminated with heavy metals or other pollutants. However, disposal of rejected stream is challenging as it may deteriorate the water quality of recipient water system.
- (iii) In such areas, water supply agencies of the area shall supply potable water as per IS 10500:2012 drinking water standards prescribed by BIS. Ground water sources having specific problems of contamination with high concentrations of fluoride, arsenic and other geogenic and anthropogenic contaminants are not advisable to be used for drinking purpose. In such case,

appropriate contaminant specific technologies can be deployed so as to bring down concentrations of these contaminants

- (iv) Municipal Corporations/Municipalities responsible for provision of safe water should periodically (every quarter) report quality of water supplied to citizens. Citizens may decide use of appropriate point-of-use treatment system to take care household contamination*
- (v) Ministry of Drinking Water and Sanitation through State Rural Water Supply agencies analyse water samples through a network of water testing laboratories. These agencies should evolve mechanism and communicate quality of supplied water (in case of piped water) and source water (in case water is directly collected by community from the source e.g. borewell/tubewell fitted with hand-pump).*
- (vi) BIS standards on Reverse Osmosis based Point-of-Use Water Treatment System (IS 16240:2015) clearly state that RO system is not recommended for treatment of raw water having Arsenic level above 0.1 mg/l and Fluoride level above 8.0 mg/l. IS 16240:2015 is attached as Annexure 6.*
- (vii) BIS standards on Reverse Osmosis based Point-of-Use Water Treatment System (IS 16240:2015) should be made mandatory for RO manufacturers*
- (viii) There may be some areas / regions using RO Systems with specific pollutant removal, in such cases the reject water stream shall be treated so as to comply with General Standards for Discharge of Environmental Pollutants notified under Schedule-VI of Environment (Protection) Rules, 1986.”*

D. Further recommendations:-

- “(i) Provisions should be made by the Water Purifier manufacturers for online digital display of the instant TDS concentration of treated water.*
- (ii) RO manufacturers should also provide proper labeling on the purifier specifying that the unit should be used if TDS is more than 500 mg/l.*

(iii) With respect to disposal of used RO cartridge/ membrane

- *It should be the responsibility of the RO manufactures to collect the used RO membranes / cartridges from customer and disposed off the same in scientific manner conforming to provisions of Plastic Waste Management Rules, 2016.*
- *It is preferred that these units are geo-tagged and record of disposal of spent/ exhausted RO cartridges are maintained.”*

CONSIDERATION OF REPORT OF EXPERT COMMITTEE

10. We have heard the learned Counsel for the parties. There is no objection to the Expert Committee report. Accordingly, the same is accepted.

11. The report shows that following steps need to be taken:

- a. Information about TDS concentration in water need to be supplied to the consumers by concerned local authorities with direction that if TDS is less than 500 mg/l, RO system will not be useful but result in removing important minerals as well as cause undue wastage of water.
- b. Control and regulation of RO manufacturers in the manner mentioned in the report for protection of potable drinking water and public health hazard in absence of remineralization and ensuring proper use of RO water rejects to further save potable water. Area specific regulatory regime needs to be notified.
- c. Regulation of disposal of cartridges/membranes.

QUESTIONS FOR CONSIDERATION

12. From the above resume for questions for consideration can be stated as follows:-

- (i) Remedial measures for preventing unnecessary wastage of potable water on account of use of RO systems.
- (ii) Remedial actions for preventing loss of minerals on account of unnecessary use of RO system affecting public health.
- (iii) Disposal of RO cartridges and membranes.
- (iv) Remedial actions for preventing extraction of ground water for watering of playgrounds or otherwise.

13. We now proceed to consider the above questions in light of material on record.

Re (i): Remedial measures for preventing unnecessary wastage of potable water on account of use of RO systems.

14. The averments in the application and the Expert Committee Report which is not rebutted show that there is a huge wastage by use of RO process. According to the applicant, the extent of wastage is 80%, the Expert Committee has noted recovery after RO process to be between 35%-80%. The RO reject has high concentration of minerals/contaminants which requires exploring appropriate use of the RO reject water and to minimize the RO reject, the observations in this regard are:

“Application of RO in developed countries is limited to desalination (i.e., producing drinking water from high

TDS containing sea water or brackish water); growing use of this technology in treating low TDS water is new normal in India. Although application of RO is primarily limited to removal of total dissolved solids, claimants of RO utility are promoting this technology to remove multiple pollutants. This is based on the presumption that water sources are contaminated and RO is the only panacea for safe water.

This assumption also overlooks limitations of RO technology such as safe disposal/ reuse of concentrate (reject water), energy consumption and low content of TDS in produced (treated) water. Though RO technology has its own space particularly in areas having high TDS and multiple pollutants, universality of this technology without addressing limitations would create long term problems than short term solutions.

The problem arises with reject water from RO purifier which normally has high concentration of minerals/ contaminants since demineralised water is produced from feed water by rejecting the selective ions/ molecules through a semi permeable membrane. There is need to find out alternate or appropriate use/ disposal of RO reject water and to minimize the RO reject.”

The Committee has also recommended that the concerned Local Bodies/Municipal Corporations/Municipalities/ Panchayats and institutions like Public Health Engineering Department (PHED)/ Jal Nigam / Jal Boards etc. be required to display water quality at regular intervals, particularly TDS concentration component by an appropriate mechanism.

15. The above observations show that :

- a) There is high level of RO reject which needs to be avoided by not using the RO technology without any precautions/ regulations.
- b) The main object of RO system is to remove TDS but the technology not only removes TDS but also multiple pollutants overlooking difficulties of safe disposal/ reuse of reject water, energy consumption and undue reduction of TDS level.
- c) The RO reject can upset the land, surface water or sewerage system. The report suggests the RO reject should be diluted and only then discharged into the waste water stream.

16. Thus, we are of the view that to save potable water to the extent it is unduly wasted by the RO system and to protect the environment against unscientific disposal of RO reject, recommendations of the committee quoted in para 9 (A) above need to be accepted. Consumers need to be informed about water source and quality including TDS level. Upto 500 mg/l TDS, RO use needs to be prohibited. Wherever RO use is to be permitted, recovery of water to the level of more than 60% should be ensured and star rating of the systems be made mandatory. Recovery be enhanced to 75%. Use of

RO reject not exceeding TDS of 2100 mg/l be regulated in the manner suggested such as for utensil washing, flushing, gardening, cleaning of vehicles and floor mopping.

17. As already mentioned, the above directions are necessary to save potable water and to prevent damage to the environment. In this regard, it may be noted that status of availability of potable water as per reports in public domain about availability of water:

- Only 3% of the world's water is fresh water, and two-thirds of that is tucked away in frozen glaciers or otherwise unavailable for our use. As a result, some 1.1 billion people worldwide lack access to water, and a total of 2.7 billion find water scarce for at least one month of the year. By 2025, two-thirds of the world's population may face water shortages and ecosystems around the world will suffer even more.¹
- Around 71% of the total global fresh water withdrawal (3100 billion m³) is used for agriculture purposes and by 2030, if there are no efficiency gains, it will increase to 4500 billion m³.
- 844 million people lack even a basic drinking-water service, including 159 million people who are dependent on surface water. Globally, at least 2 billion people use a drinking water source contaminated with faeces. Contaminated water can transmit diseases such diarrhoea, cholera, dysentery, typhoid, and polio. Contaminated drinking water is estimated to cause 502 000 diarrhoeal deaths each year. By 2025, half of the world's

¹ <https://www.worldwildlife.org/threats/water-scarcity>.

population will be living in water-stressed areas. In low- and middle-income countries, 38% of health care facilities lack an improved water source, 19% do not have improved sanitation, and 35% lack water and soap for hand washing.²

- More than 163 million people in India do not have access to clean water, the highest in the world. It also faces several challenges on water resources due to climate change, says a new study by Water Aid, a global advocacy group on water and sanitation. India is followed by Ethiopia with over 60 million people without clean water. Nigeria ranks third with over 59 million people without safe water.³

- As per a study 163 million people in India lack access to safe water.⁴

18. The above data may need verification but shortage of potable water is a well acknowledged fact. On the one hand, water is becoming scarce, on the other; it is a basic need for existence. In view of such seriousness, several legislative and executive initiatives and measures have been taken. The issue has, inter-alia, been gone into by the Tribunal in the context of polluted river stretches⁵, reuse of treated waste water⁶, conservation of water bodies⁷, tackling contamination of ground water and protection of ground water⁸.

² <https://www.who.int/news-room/fact-sheets/detail/drinking-water>.

³ <https://www.downtoearth.org.in/news/water/19-of-world-s-people-without-access-to-clean-water-live-in-india-60011>.

⁴ <https://water.org/our-impact/india/>.

⁵ Vide order dated 08.04.2019 in O.A. No. 673/2018, News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB

⁶ Vide order dated 10.05.2019 in O.A. No. 148/2016, Mahesh Chandra Saxena vs. South Delhi Municipal Corporation & Ors.

19. We may also note other pertinent observations from the above report of Niti Aayog on Composite Water Management Index (CWMI).⁹

(i) India is suffering from the worst water crisis in its history and millions of lives and livelihoods are under threat. Currently, 600 million Indians face high to extreme water stress and about two lakh people die every year due to inadequate access to safe water¹⁰. The crisis is only going to get worse. By 2030, the country's water demand is projected to be twice the available supply, implying severe water scarcity for hundreds of millions of people and an eventual ~6% loss in the country's GDP¹¹. As per the report of National Commission for Integrated Water Resource Development of MoWR, the water requirement by 2050 in high use scenario is likely to be a milder 1,180 BCM, whereas the present-day availability is 695 BCM. The total availability of water possible in country is still lower than this projected demand, at 1,137BCM. Thus, there is an imminent need to deepen our understanding of our water resources and usage and put in place interventions that make our water use efficient and sustainable.

⁷Vide order dated 10.05.2019 in M.A. No. 26/2019 in O.A. No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi vs. Union of India & Ors.

⁸Vide order dated 18.12.2018 in O.A. No. 59/2012 Vikrant Kumar Tongad vs. Union of India & Ors. and in O.A. No. 176/2015, Shailesh Singh vs. Hotel Holiday Regency, Moradabad & Ors.

⁹ Niti Ayog on "Composite Water Management Index", June 2018, https://niti.gov.in/writereaddata/files/document_publication/2018-05-18-Water-Index-Report_vS8-compressed.pdf.

¹⁰Source: WRI Aqueduct; WHO Global Health Observatory

¹¹Source: McKinsey & WRG, 'Charting our water future', 2009; World Bank; Times of India

(ii) India is undergoing the worst water crisis in its history. Already, more than 600 million people¹² are facing acute water shortages. Critical groundwater resources – which account for 40% of our water supply – are being depleted at unsustainable rates.¹³

(iii) Most states have achieved less than 50% of the total score in the augmentation of groundwater resources, highlighting the growing national crisis—54% of India’s groundwater wells are declining, and 21 major cities are expected to run out of groundwater as soon as 2020, affecting ~100 million people¹⁴.

(iv) With nearly 70% of water being contaminated, India is placed at 120th amongst 122 countries in the water quality index.

20. It has also been observed in the judgment of Bombay High Court in *Loksatta Movement and Ors. v. The State of Maharashtra & Ors.*¹⁵

that:-

“Ever depleting green cover of the mother Earth and various other man made factors have brought about major climatic changes. The climatic changes have resulted into swings between floods and drought. There is an ever increasing demand of water supply for drinking and other domestic use, agriculture, industrial use etc. All this has made the water management as one of the most important and challenging issues of 21st Century. There is a huge challenge faced by the policy makers and the Governments when it comes to equitable distribution of water. The failure of the State to make equitable distribution of water is leading to serious conflicts. In fact, a leading author and economist Ismail Serageldin once observed in the year 1995 that the wars of 21st century will be fought over water.”

¹² Source: World Resource Institute

¹³ Source: World Resource Institute

¹⁴ Source: UN Water, ‘Managing water under uncertainty and risk’, 2010; World Bank (Hindustan Times, The Hindu).

¹⁵Public Interest Litigation (LDG.) No. 33 of 2016

We conclude on question (i) that remedial measures are necessary for preventing unnecessary wastage of potable water on account of use of RO systems. There is also need for directing the concerned Local Bodies to display water quality regarding TDS concentration component.

Re (ii): Remedial actions for preventing loss of minerals on account of unnecessary use of RO system affecting public health.

21. The Expert Committee Report last examined the issue of deficiencies caused on account of RO system removing important minerals such as calcium, magnesium etc., which adversely affects the health of consumers of demineralised water. This calls for prohibiting and regulating consumption and use of low TDS water by requiring manufacturers to maintain minimum TDS concentration to 150 mg/l or the minimum levels of calcium and magnesium.

22. We have noted the need for different approach in different parts of the county for adopting customized solutions as suggested. Thus, a case is made out for appropriate directions by this Tribunal on the subject in the interest of safety of environment and public health in the light of above expert study.

Re (iii): Disposal of RO cartridges and membranes.

23. The Expert Committee has noted the need for scientific disposal of used RO membranes and cartridges from customers for enforcement

of Extended Producer's Responsibility conforming to the provisions of Plastic Waste Management Rules, 2016. The Committee further recommended that the units so collected must be geo-tagged and a record of the spent or exhausted RO cartridges should be maintained. We are in agreement with the report of the Committee that scientific disposal of used RO membranes and cartridges is required in the manner suggested on the principle of EPR. A direction needs to be issued for such monitoring mechanism being worked out by MoEF&CC and CPCB.

Re (iv): Remedial actions for preventing extraction of ground water for watering of play grounds or otherwise.

24. As regards illegal drawal of ground water by the DDCA, we find that there are two aspects for consideration: –

- (i) Permissibility of drawal of ground water in view of depleting ground water level;
- (ii) Source of water to be used for sprinkling in cricket/ other play grounds.

25. As regards desirability of groundwater extraction, the matter has been dealt with in *O.A. No. 176/2015, Shailesh Singh vs. Hotel Holiday Regency, Moradabad & Ors.* and this aspect can be further considered in the said matter. However, it will be necessary to have relevant data for such consideration. The Hon'ble Supreme Court vide order dated 11.07.2018 in *W.P.C No. 4677/1985, M.C. Mehta v.*

Union of India and Ors., quoted the report of the Niti Aayog on “Composite Water Management Index”, June 2018 as follows:

“In fact by 2020, 21 major cities, including Delhi, Bangalore and Hyderabad will be expected to reach zero groundwater levels, affecting access for 100 million people”.

26. The Committee may collect and provide data with regard to availability of ground water and its usage in 21 cities including Delhi, Bangalore and Hyderabad.

27. As regards source of water to be used for sprinkling in playing fields / cricket grounds, in view of shortage of potable water it will be appropriate that instead of potable water being used for such purpose, either RO reject or disinfected and treated sewage must be preferred. We have noticed that guidelines have been issued by the Sport Authority of India (SAI) on the subject being “Field play and specifications on Sports Infrastructure” but the said guidelines do not take cognizance of source of water supply. It is possible that potable drinking water is used for said purpose which is not conducive for the environment, having regard to the acute shortage of potable water for drinking purpose. The above Committee may examine and furnish a report to this Tribunal for course of action be adopted to save potable water for regulating watering fields and playing fields/ cricket grounds.

28. Since the issue of ground water regulation is subject matter of consideration in *O.A. No. 176/2015, Shailesh Singh vs. Hotel Holiday Regency, Moradabad & Ors.*, listed for hearing on 04.07.2019, the

report received may be placed on the file of the said case. Present matter will henceforth be limited to the issue of RO regulation.

FURTHER OBSERVATIONS:

29. The issue of regulation of RO system affects the whole country. No doubt water is the State subject¹⁶, being part of environment, the same can be regulated under Entry 13, List-I as held in *M.C. Mehta vs. Union of India*¹⁷ by appropriate notification under the Environment (Protection) Act, 1986.

30. In view of above, need is felt for an appropriate regulatory regime by way of a notification by the MoEF&CC under the provisions of the Environment (Protection) Act, 1986 or any other relevant provision on 'Precautionary' and 'Sustainable Development' principles is required so that wastage of water can be prevented and wherever RO systems is to be permitted, remineralization and other regulatory measures may be required. Wherever RO system is not required, the same can be prohibited in the interest of water conservation. Directions may also need to be issued for enforcement of Extended Producers Responsibility, for requirement of displaying requisite information by the manufacturers.

DIRECTIONS

31. We accordingly direct as follows:

¹⁶Entry 17 List-II of Seventh Schedule to the Constitution.

¹⁷(1997) 11 SCC 312

- (i) The MoEF&CC may issue appropriate notification prohibiting use of RO where TDS in water is less than 500 mg/l and wherever RO is permitted, a requirement is laid down for recovery of water be more than 60%. Further provision be laid down for recovery of water upto 75% and use of such RO reject water for purposes such as utensil washing, flushing, gardening, cleaning of vehicles and floor mopping.
- (ii) Appropriate directions in the matter may be issued. The Notification/Policy to be notified may also provide for a mechanism for public awareness about ill effects of demineralized water on public health and for effective enforcement requiring the concerned Local Bodies/Municipal Corporations/Municipalities/ Panchayats and institutions like Public Health Engineering Department (PHED)/ Jal Nigam / Jal Boards etc. be required to display water quality at regular intervals, particularly TDS concentration component by an appropriate mechanism.
- (iii) Above regulatory regime may ensure regulating consumption and use of low TDS water by requiring manufacturers to maintain minimum TDS concentration to 150 mg/l or the minimum levels of calcium and magnesium.
- (iv) Directions be issued for enforcement of Extended Producers Responsibility by the manufacturers for disposal of cartridges and membranes and requiring the manufacturers to provide

proper labeling on the purifier specifying that the unit should be used if TDS is more than 500 mg/l.

(v) MoEF&CC may file an affidavit of compliance by e-mail at judicial-ngt@gov.in within one month.

(vi) The Expert Committee constituted by this Tribunal vide order dated 20.12.2018 along with Central Ground Water Authority may collect and provide data with regard to availability of ground water and its usage in 21 cities mentioned in the report of NITI Aayog and furnish a report to this Tribunal within one month by e-mail at judicial-ngt@gov.in . The said report may be placed in the file of O.A. No. 176/2015 which is listed on 04.07.2019.

A copy of this order be sent to the MoEF&CC and the Expert Committee through the CPCB by e-mail for compliance.

List for further consideration on 02.09.2019.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 20, 2019
Original Application No. 134/2015
DV

Home	Consent Management	Laboratory Management	Waste Management	CESS Management	Knowledge Base	Logout
<ul style="list-style-type: none"> ▶ Industry Profile ▶ Apply For Consent ▶ Change Password ▶ Delete Application ▶ Consent Fee Calculator ▶ Online Payment Verification ▶ View Notices 0 						
Welcome PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA						Date : 17-9-2021
<p style="color: red;">If you want to edit some data click on Industry Profile</p>						
<div style="background-color: #4CAF50; color: white; padding: 5px; display: flex; align-items: center;"> Send us your feedback and suggestions </div> <div style="background-color: #009688; color: white; padding: 5px; display: flex; align-items: center; margin-top: 5px;"> click here for any kind complaints or query </div>						
In-progress Application			Completed Application			
Application No	Application Date	Application For	Industry Name	Application Type	Certificate For	
38788041	05-08-2021 12:35	Air & Water	PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA	CTO	expansion	
32759129	27-07-2020 03:11	Air & Water	PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA	CTO	reNew	



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-II**

**Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)**

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : MR C NAGARAJ
(Occupier of the unit)
- [b] Designation : VP - Business Operation
- [c] Office address with pin code : M/s. Prestige Estates Projects
Limited,
The Falcon House, No.1, Main
Guard Cross Road,
Bangalore,560001
- [d] Factory address with pin code : No.471, Prestige Polygon, 13th
Floor, Anna Salai, Nandanam,
Chennai,600035
- [e] Phone no. with STD code : 044-42924000
- [f] Fax no. with STD code : 044-42924099
- [g] Email Id :
veerasigamani@prestigeconstruction
s.co.in
- [h] Website address :
[i] Mobile No. : 7558180808
2. Full Name of the Unit : PRESTIGE ESTATES PROJECTS
LIMITED - PRESTIGE BELLA
VISTA-PHASE I
3. Location of the unit :
[a] Survey No/TS No : 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A,
50/1A, 50/2, 50/3, 50/4, 51/1A(pt),
51/1B1, 51/1B3, 51/1C1, 51/1C3,
51/1D, 51/1E, 52/1, 52/2, 53,
54/1(pt), 35, 42/1, 42/2, 42/3A,
42/3B, 42/4, 42/5, 43/1, 43/2, 44/1A,
44/1B, 44/2, 44/3, 45/1A, 42/1B,
45/2, 45/3, 45/4A, 45/4B, 46/1, 46/2,
46/3, 47/1E, 48/1A, 48/1B, 48/2,
48/3, 48/4, 49/1, 49/2, 49/3, 50/1B
- [b] Village/Town : IYYAPPAN THANGAL
- [c] Taluk : KUNDRATHUR
- [d] District : Kancheepuram
4. Local body Name & Type : KUNDRATHUR Panchayat Union
5. Land Status : Owned
Extent of land (in Hectares) :
[a] Total : 10.0199
[b] Build up area : 1.737
[c] Solid waste Storage/Disposal area : 0.18
[d] Green Belt/Irrigation area : 3.828
[e] Vacant area {a-(b+c+d)} : 4.2749
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 25 Blocks in 17 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2083 Dwelling units & 1 Block of Club House having 2 Basement + Ground + 1 floor) with total builtup area (Phase-I)	338361	Sq.m	Residential use

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	High Speed Fuel	DG Sets	0.6	10800 KJ/Kg	0.01%	0.05%

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 25 Blocks in 17 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2083 Dwelling units & 1 Block of Club House having Double Basement floor + Ground floor + 1 floor) with total builtup area (Phase -I)	338361	Sq.m	Residential Use
By Products				
Intermediate Products				

9. Manufacturing Process :

Multistoried Residential Building Complex

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	CMWSSB	CMWSSB	621.0
2.	Treated Sewage	Treated Sewage from STP	592.0

[b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-I : Cooling & Boiler feed	0.0
2.	WC-II: Domestic	997.0
3.	WC-III: Process (Easily Bio degradable)	0.0
4.	WC-IV: Process (Not easily Bio degradable)	0.0
5.	Green Belt Development	216.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :829.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Sewage	829.0

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 0.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Nil	0.0

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	STP with Capacity of 240 KLD	1	-
2.	Bar Screen	1	1.0m x 1.2m x 1.0m
3.	Equalization Tank	1	6.0m x 6.0m x 2.5m
4.	Aeration Tank	2	2.75m x 6.00 m x 4.0m
5.	Settling Tank	1	2.75m x 2.82m x 3.85m
6.	Sludge Holding Tank	1	2.25m x 6.00m x 4.00m
7.	Filter Feed Tank	1	2.75m x 4.55m x 3.60m
8.	Pressure sand filter	1	1.20m Dia x 1.50m HOS
9.	Activated carbon filter	1	1.20m Dia x 1.50m HOS
10.	UV System	1	10Cu.m/hr, Dosage 100W
11.	Treated Water Tank	1	3.50m x 4.00m x 4.00
12.	Filter Press	1	610mm X 610mm, 12P lates
13.	STP with Capacity of 450 KLD	1	-
14.	Bar Screen	1	1.20m x 0.70m
15.	Equalization Tank	1	12.50m x 3.00m x 4.00m
16.	Aeration Tank	2	37.50Sq.m x 3.60m
17.	Settling Tank	1	18.00Sq.m x 3.05 m
18.	Sludge Holding Tank	1	2.50m x 2.50m x 3.65m
19.	Filter Feed Tank	1	52.5Sq.m x 3.35m
20.	Pressure sand filter	1	1.60m Dia x 1.50m HOS
21.	Activated carbon filter	1	1.60m Dia x 1.50m HOS
22.	UV System	1	25Cu.m/hr, Dosage 200W
23.	Treated Water Tank	1	44.0Sq.m x 5.65m
24.	Filter Press	1	610mm X 610mm, 12P lates
25.	STP with Capacity of 860 KLD	1	-
26.	Bar Screen	1	1.00 m x 1.00 m
27.	Equalization Tank	1	11.40m x 10.20m x 2.5m
28.	Aeration Tank I	1	8.50m x 5.25m x 5.60m
29.	Aeration Tank II	1	45.5Sq.m x 5.50m
30.	Settling Tank	1	5.40m x 3.00m x 5.20m

31.	Sludge Holding Tank	1	5.40m x 2.00m x4.30m
32.	Filter Feed Tank	1	5.40m x 5.96m x 4.3m
33.	Pressure sand filter	1	2.00m Dia x1.50m HOS
34.	Activated carbon filter	1	2.00m Dia x 1.50m HOS
35.	UV System	1	40Cu.m/hr,Dosage3 20W
36.	Treated Water Tank	1	12.20m x 5.30mx 6.2m
37.	Filter Press	1	610mmX610mm,12P lates

b). Trade Effluent Treatment Plant Details

Treatment status: No trade effluent and hence does not arise

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage	829.0	376 KLD for flushing, 216 KLD for Gardening, 237 KLD to CMWSSB-Nesapakkam Decanting point

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Nil	0.0	Nil

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Biodegradable Waste	3269	Kg/day	Treated in Organic Waste Converter and manure used for green belt development	50
2.	Non biodegradable waste	2179	Kg/day	Handed over to recycler	30
3.	STP Bio sludge	87	Kg/day	Used as manure for green belt development	20

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
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15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 99300.0

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 75

17. No. of Employees working per day (including contract workers) : 9946

18. Date of commissioning : 15/10/2016

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Ayyapanthangal Village	1	10000

20. [a] Name of the nearby Roadways : SH-55 - Mount Poonamalle Road

[b] Distance from the site in Kms : 0.1

21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :

[a] Name of the Water Source : Cooum River

[b] Distance (in meters) : 3

22. [a] Land use classification of the site : Residential Use Zone

[b] Authority which classified the land use : C M D A

- 23 Name and distance of the sensitive area : No
like places of Archeological importance,
National Park, Wild Life World
Sanctuary, Marine National Park,
Mangrove Forests, Reserved Forests,
Marsh Lands if any located within 10
KM radius of the unit
24. Is the unit is located within 1 Km from : NO
marine coastal area (sea, estuaries, back
waters)
If yes please mention the distance from :
the unit
25. Name and address of all :
Directors/Partners

SL.No.	Name of Partner	Designation	Address
1.	S. Razack	Director	No.35, Benson Road, Bangalore - 560046
2.	Irfan Razack	Director	No.21/22-23, M. G. Road, Bangalore - 560046
3.	Rezwan Razack	Director	No.37/18, Ulsoor Road, Bangalore - 560042
4.	Sameera Noaman	Director	No.19, Bellary Road, Bangalore - 560080
5.	Noaman Razack	Director	No.19, Bellary Road, Bangalore - 560080
6.	Rabia Razack	Director	No.35, Benson Road, Bangalore - 560046

List of Documents as per rule:-

1. Copy of Latest Environmental Statement (If Applicable). (Attached)
2. Compliance report on the latest consent/renewal of consent order conditions stipulated under Water & Air Acts issued to the unit. (Attached)
3. Latest Test Report - Air & Water 1 (Attached)
4. Latest Test Report - Air & Water 2 (Attached)
5. Latest Test Report - Air & Water 3 (Attached)
6. Latest Test Report - Air & Water 4 (Attached)
7. Latest Test Report - Air & Water 6 (Attached)
8. Area Statement (Attached)
9. Solid Waste Generation and Management (Attached)
10. OWC PHOTO COPY (Attached)
11. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
12. Consent fee under Water and Air Acts payable to the Board. (Attached)
13. EC BELLAVISTA (Attached)
14. MOA (Attached)
15. CMDA COMPLETION CERTIFICATE -1 (Attached)
16. CMDA COMPLETION CERTIFICATE -2 (Attached)
17. Details of production capacity, actual products manufactured in month wise during the previous financial year. (Attached)
18. RENEWAL FEES PAID RECEIPT (Attached)

19. Show Cause Notice Reply Letter is submitted on 21.10.2020 (Attached)
20. The latest Audited Balance Sheet/Auditor certificate showing the Gross Fixed Assets (GFA) without depreciation of the unit in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
21. Consent Arrears Fees Period From April 2020 to March 2022 (Attached)
22. Consent Fees Period From April 2021 to March 2022 (Attached)
23. Covering Letter As On Date 07.12.2020 (Attached)
24. Covering Letter Ack.Copy Dated 11.02.2021 (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-I**

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : MR C NAGARAJ
(Occupier of the unit)
- [b] Designation : VP - Business Operation
- [c] Office address with pin code : M/s. Prestige Estates Projects Limited,
The Falcon House, No.1, Main Guard Cross Road,
Bangalore,560001
- [d] Factory address with pin code : No.471, Prestige Polygon, 13th Floor, Anna Salai, Nandanam,
Chennai,600035
- [e] Phone no. with STD code : 044-42924000
- [f] Fax no. with STD code : 044-42924099
- [g] Email Id :
veerasigamani@prestigeconstruction.s.co.in
- [h] Website address :
- [i] Mobile No. : 7558180808
2. Full Name of the Unit : PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA-PHASE I
3. Location of the unit :
[a] Survey No/TS No : 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, 51/1A(pt), 51/1B1, 51/1B3, 51/1C1, 51/1C3, 51/1D, 51/1E, 52/1, 52/2, 53, 54/1(pt), 35, 42/1, 42/2, 42/3A, 42/3B, 42/4, 42/5, 43/1, 43/2, 44/1A, 44/1B, 44/2, 44/3, 45/1A, 42/1B, 45/2, 45/3, 45/4A, 45/4B, 46/1, 46/2, 46/3, 47/1E, 48/1A, 48/1B, 48/2, 48/3, 48/4, 49/1, 49/2, 49/3, 50/1B
- [b] Village/Town : IYYAPPAN THANGAL
- [c] Taluk : KUNDRATHUR
- [d] District : Kancheepuram
4. Local body Name & Type : KUNDRATHUR Panchayat Union
5. Land Status : Owned
Extent of land (in Hectares) :
[a] Total : 10.0199
[b] Build up area : 1.737
[c] Solid waste Storage/Disposal area : 0.18
[d] Green Belt/Irrigation area : 3.828
[e] Vacant area {a-(b+c+d)} : 4.2749
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 25 Blocks in 17 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2083 Dwelling units & 1 Block of Club House having 2 Basement + Ground + 1 floor) with total builtup area (Phase-I)	338361	Sq.m	Residential use

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	High Speed Fuel	DG Sets	0.6	10800 KJ/Kg	0.01%	0.05%

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 25 Blocks in 17 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2083 Dwelling units & 1 Block of Club House having Double Basement floor + Ground floor + 1 floor) with total builtup area (Phase -I)	338361	Sq.m	Residential Use
By Products				
Intermediate Products				

9. Manufacturing Process :

Multistoried Residential Building Complex

10. No. of Employees working per day (including contract workers) : 9946

11. Date of commissioning : 15/10/2016

12. (a) Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
1.	1	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
2.	2	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
3.	3	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
4.	4	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
5.	5	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	steel	-	-	-
6.	6	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
7.	7	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
8.	8	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
9.	9	DG Set 725 KVA	Wet scrubber with stack	0.3	53	Steel	-	-	-

10.	10	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	-	-	-	-
11.	11	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
12.	12	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
13.	13	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
14.	14	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
15.	15	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
16.	16	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
17.	17	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
18.	18	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-

19.	19	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
20.	20	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-

12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP
1.	DG Sets	Noise	Acoustic Enclosure	

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 99300.0

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 55

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Ayyapanthangal Village	1	10000

16. [a] Name of the nearby Roadways : SH-55 - Mount Poonamalle Road

[b] Distance from the site in Kms : 0.1

17. [a] Land use classification of the site : Residential Use Zone

[b] Authority which classified the land use : C M D A

18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : No

19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO

If yes please mention the distance from the unit (In Meter) :

20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	S. Razack	Director	No.35, Benson Road, Bangalore - 560046
2.	Irfan Razack	Director	No.21/22-23, M. G. Road, Bangalore - 560046
3.	Rezwan Razack	Director	No.37/18, Ulsoor Road, Bangalore - 560042
4.	Sameera Noaman	Director	No.19, Bellary Road, Bangalore - 560080
5.	Noaman Razack	Director	No.19, Bellary Road, Bangalore - 560080
6.	Rabia Razack	Director	No.35, Benson Road, Bangalore - 560046

List of Documents as per rule:-

1. Copy of Latest Environmental Statement (If Applicable). (Attached)
2. Compliance report on the latest consent/renewal of consent order conditions stipulated under Water & Air Acts issued to the unit. (Attached)
3. Latest Test Report - Air & Water 1 (Attached)
4. Latest Test Report - Air & Water 2 (Attached)
5. Latest Test Report - Air & Water 3 (Attached)
6. Latest Test Report - Air & Water 4 (Attached)
7. Latest Test Report - Air & Water 6 (Attached)
8. Area Statement (Attached)
9. Solid Waste Generation and Management (Attached)
10. OWC PHOTO COPY (Attached)
11. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
12. Consent fee under Water and Air Acts payable to the Board. (Attached)
13. EC BELLAVISTA (Attached)
14. MOA (Attached)
15. CMDA COMPLETION CERTIFICATE -1 (Attached)
16. CMDA COMPLETION CERTIFICATE -2 (Attached)
17. Details of production capacity, actual products manufactured in month wise during the previous financial year. (Attached)
18. RENEWAL FEES PAID RECEIPT (Attached)
19. Show Cause Notice Reply Letter is submitted on 21.10.2020 (Attached)
20. The latest Audited Balance Sheet/Auditor certificate showing the Gross Fixed Assets (GFA) without depreciation of the unit in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
21. Consent Arrears Fees Period From April 2020 to March 2022 (Attached)
22. Consent Fees Period From April 2021 to March 2022 (Attached)
23. Covering Letter As On Date 07.12.2020 (Attached)
24. Covering Letter Ack.Copy Dated 11.02.2021 (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

Signature of the Applicant
Name and Designation

Place :

Date :



TAMIL NADU POLLUTION CONTROL BOARD
FORM-I

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : MR C NAGARAJ
(Occupier of the unit)
[b] Designation : VP - Business Operation
[c] Office address with pin code : M/s. Prestige Estates Projects Limited,
The Falcon House, No.1, Main Guard Cross Road,
Bangalore,560001
[d] Factory address with pin code : No.471, Prestige Polygon, 13th Floor, Anna Salai, Nandanam,
Chennai,600035
[e] Phone no. with STD code : 044-42924000
[f] Fax no. with STD code : 044-42924099
[g] Email Id : sakhivel.t@prestigeconstructions.com
[h] Website address :
[i] Mobile No. : 9600066992
2. Full Name of the Unit : PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA
3. Location of the unit :
[a] Survey No/TS No : 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, 51/1A(pt), 51/1B1, 51/1B3, 51/1C1, 51/1C3, 51/1D, 51/1E, 52/1, 52/2, 53, 54/1(pt), 35, 42/1, 42/2, 42/3A, 42/3B, 42/4, 42/5, 43/1, 43/2, 44/1A, 44/1B, 44/2, 44/3, 45/1A, 42/1B, 45/2, 45/3, 45/4A, 45/4B, 46/1, 46/2, 46/3, 47/1E, 48/1A, 48/1B, 48/2, 48/3, 48/4, 49/1, 49/2, 49/3, 50/1B
[b] Village/Town : IYYAPPAN THANGAL
[c] Taluk : KUNDRATHUR
[d] District : Kancheepuram
4. Local body Name & Type : KUNDRATHUR Panchayat Union
5. Land Status : Owned
Extent of land (in Hectares) :
[a] Total : 10.0199
[b] Build up area : 1.737
[c] Solid waste Storage/Disposal area : 0.18
[d] Green Belt/Irrigation area : 3.828
[e] Vacant area {a-(b+c+d)} : 4.2749
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 33 Blocks in 20 Towers (Each tower having 2 basements, Ground plus 16 floors)with 2613 Dwelling units & 1 Block of Club House having 2 Basement +Ground+1 floor)with total buildup area	449971.58	Sq.m	Residential Use

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	High Speed Fuel	DG Sets	0.6	10800 KJ/Kg	0.01%	0.05%

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 33 Blocks in 20 Towers (Each tower having 2 basements, Ground plus 16 floors)with 2613 Dwelling units & 1 Block of Club House having Double Basement +Ground+1 floor)with total buildup area	449971.58	Sq.m	Residential Use
By Products				
Intermediate Products				

9. Manufacturing Process :

Multistoried Residential Building Complex

10. No. of Employees working per day (including contract workers) : 12911

11. Date of commissioning : 15/10/2016

12. (a)Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
1.	1	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
2.	2	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
3.	3	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
4.	4	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
5.	5	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	steel	-	-	-
6.	6	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
7.	7	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
8.	8	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
9.	9	DG Set 725 KVA	Wet scrubber with stack	0.3	53	Steel	-	-	-

10.	10	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	-	-	-	-
11.	11	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
12.	12	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
13.	13	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
14.	14	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
15.	15	DG Set 725 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
16.	16	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
17.	17	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
18.	18	DG Set 600 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-

19.	19	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-
20.	20	DG Set 500 KVA	Acoustic enclosures with stack	0.3	53	Steel	-	-	-

12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP
1.	DG Sets	Noise	Acoustic Enclosure	

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 112900.0

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 55

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Ayyapanthangal Village	1	10000

16. [a] Name of the nearby Roadways : SH-55 - Mount Poonamalle Road

[b] Distance from the site in Kms : 0.1

17. [a] Land use classification of the site : Residential Use Zone

[b] Authority which classified the land use : C M D A

18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : No

19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO

If yes please mention the distance from the unit (In Meter) :

20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	S. Razack	Director	No.35, Benson Road, Bangalore - 560046
2.	Irfan Razack	Director	No.21/22-23, M. G. Road, Bangalore - 560046
3.	Rezwan Razack	Director	No.37/18, Ulsoor Road, Bangalore - 560042
4.	Sameera Noaman	Director	No.19, Bellary Road, Bangalore - 560080
5.	Noaman Razack	Director	No.19, Bellary Road, Bangalore - 560080
6.	Rabia Razack	Director	No.35, Benson Road, Bangalore - 560046

List of Documents as per rule:-

1. Auditor Certificate with break up details for the actual Gross fixed Assets (final cost) duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. A covering requisition letter stating the status of the industry and Expansion activities clearly. (Attached)
3. Compliance statement on the latest Renewal and CTE-Expansion-special conditions stipulated under Water & Air Acts. (Attached)
4. Comparison statement of the existing and expansion activities in the prescribed format. (Attached)
5. CTE Compliance Report-Water Act (Attached)
6. Approved Plan (Attached)
7. Approved Plan Details (Attached)
8. Latest CTO Order (Attached)
9. EC Compliance Report Part 1 (Attached)
10. EC Compliance Report Part 2 (Attached)
11. EC Compliance Report Part 3 (Attached)
12. Environmental Clearance Copy (Attached)
13. Area Statement (Attached)
14. Consent Fee Receipts (Attached)
15. Solid Waste Management (Attached)
16. Water Balance (Attached)
17. CTE Order Copy (Attached)
18. Demand Draft dated on 10.05.2021 for Rs.168800.00 (Attached)
19. Photographs of the provided measures of ETP/APC/ other compliances of conditions (If applicable). (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.

4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :



TAMIL NADU POLLUTION CONTROL BOARD
FORM-II

**Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)**

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : MR C NAGARAJ
(Occupier of the unit)
- [b] Designation : VP - Business Operation
- [c] Office address with pin code : M/s. Prestige Estates Projects
Limited,
The Falcon House, No.1, Main
Guard Cross Road,
Bangalore,560001
- [d] Factory address with pin code : No.471, Prestige Polygon, 13th
Floor, Anna Salai, Nandanam,
Chennai,600035
- [e] Phone no. with STD code : 044-42924000
- [f] Fax no. with STD code : 044-42924099
- [g] Email Id :
sakhivel.t@prestigeconstructions.co
m
- [h] Website address :
[i] Mobile No. : 9600066992
2. Full Name of the Unit : PRESTIGE ESTATES PROJECTS
LIMITED - PRESTIGE BELLA
VISTA
3. Location of the unit :
[a] Survey No/TS No : 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A,
50/1A, 50/2, 50/3, 50/4, 51/1A(pt),
51/1B1, 51/1B3, 51/1C1, 51/1C3,
51/1D, 51/1E, 52/1, 52/2, 53,
54/1(pt), 35, 42/1, 42/2, 42/3A,
42/3B, 42/4, 42/5, 43/1, 43/2, 44/1A,
44/1B, 44/2, 44/3, 45/1A, 42/1B,
45/2, 45/3, 45/4A, 45/4B, 46/1, 46/2,
46/3, 47/1E, 48/1A, 48/1B, 48/2,
48/3, 48/4, 49/1, 49/2, 49/3, 50/1B
- [b] Village/Town : IYYAPPAN THANGAL
- [c] Taluk : KUNDRATHUR
- [d] District : Kancheepuram
4. Local body Name & Type : KUNDRATHUR Panchayat Union
5. Land Status : Owned
Extent of land (in Hectares) :
[a] Total : 10.0199
[b] Build up area : 1.737
[c] Solid waste Storage/Disposal area : 0.18
[d] Green Belt/Irrigation area : 3.828
[e] Vacant area {a-(b+c+d)} : 4.2749
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 33 Blocks in 20 Towers (Each tower having 2 basements, Ground plus 16 floors)with 2613 Dwelling units & 1 Block of Club House having 2 Basement +Ground+1 floor)with total buildup area	449971.58	Sq.m	Residential Use

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	High Speed Fuel	DG Sets	0.6	10800 KJ/Kg	0.01%	0.05%

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Residential Building Complex "Prestige Bella Vista" Comprising of 33 Blocks in 20 Towers (Each tower having 2 basements, Ground plus 16 floors)with 2613 Dwelling units & 1 Block of Club House having Double Basement +Ground+1 floor)with total buildup area	449971.58	Sq.m	Residential Use
By Products				
Intermediate Products				

9. Manufacturing Process :

Multistoried Residential Building Complex

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	CMWSSB	CMWSSB	806.0
2.	Treated Sewage	Treated Sewage from STP	768.0

[b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-II: Domestic	806.0
2.	Toilet Flushing (Treated Sewage from STP)	488.0
3.	Green Belt Development (Treated Sewage from STP)	280.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :1133.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Sewage	1133.0

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 0.00 KLD		
S.No.	Source	Quantity(KLD)

12. Details of Sewage/effluent treatment :
plant

a). Sewage Treatment Plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	STP with Capacity of 240 KLD	1	-
2.	Bar Screen	1	1.0m x 1.2m x 1.0m
3.	Equalization Tank	1	6.0m x 6.0m x 2.5m
4.	Aeration Tank	2	2.75m x 6.00 m x4.0m
5.	Settling Tank	1	2.75m x 2.82m x3.85m
6.	Sludge Holding Tank	1	2.25m x 6.00m x4.00m
7.	Filter Feed Tank	1	2.75m x 4.55m x3.60m
8.	Pressure sand filter	1	1.20m Dia x1.50m HOS
9.	Activated carbon filter	1	1.20m Dia x1.50m HOS
10.	UV System	1	10Cu.m/hr,Dosage100W
11.	Treated Water Tank	1	3.50m x 4.00m x 4.00
12.	Filter Press	1	610mmX610mm,12P lates
13.	STP with Capacity of 450 KLD	1	-
14.	Bar Screen	1	1.20m x 0.70m
15.	Equalization Tank	1	12.50m x3.00m x4.00m
16.	Aeration Tank	2	37.50Sq.m x 3.60m
17.	Settling Tank	1	18.00Sq.m x 3.05 m
18.	Sludge Holding Tank	1	2.50m x 2.50m x3.65m
19.	Filter Feed Tank	1	52.5Sq.m x 3.35m
20.	Pressure sand filter	1	1.60m Dia x1.50m HOS
21.	Activated carbon filter	1	1.60m Dia x1.50m HOS
22.	UV System	1	25Cu.m/hr,Dosage200W
23.	Treated Water Tank	1	44.0Sq.m x 5.65m
24.	Filter Press	1	610mmX610mm,12P lates
25.	STP with Capacity of 860 KLD	1	-
26.	Bar Screen	1	1.00 m x 1.00 m
27.	Equalization Tank	1	11.40m x 10.20mx2.5m
28.	Aeration Tank I	1	8.50m x 5.25m x5.60m
29.	Aeration Tank II	1	45.5Sq.m x 5.50m
30.	Settling Tank	1	5.40m x 3.00m x5.20m

31.	Sludge Holding Tank	1	5.40m x 2.00m x4.30m
32.	Filter Feed Tank	1	5.40m x 5.96m x 4.3m
33.	Pressure sand filter	1	2.00m Dia x1.50m HOS
34.	Activated carbon filter	1	2.00m Dia x 1.50m HOS
35.	UV System	1	40Cu.m/hr,Dosage3 20W
36.	Treated Water Tank	1	12.20m x 5.30mx 6.2m
37.	Filter Press	1	610mmX610mm,12P lates

b). Trade Effluent Treatment Plant Details

Treatment status: No trade effluent and hence does not arise

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage	1133.0	Flushing - 488 KLD, Green Belt Development - 280 KLD, CMWSSB Nesapakkam Decanting Point - 308 KLD, Treatment Loss - 57 KLD

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Nil	0.0	Nil

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Biodegradable Waste	4.24	Ton/day	Treated in Organic Waste Converter and manure used for green belt development	50
2.	Non Biodegradable Waste	2.83	Ton/day	Handed over to recycler	30
3.	STP Bio Sludge	113	kg/day	Dried and used as manure for green belt development.	20

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
---------	-----------------	-------------------------------------	--------------	------------	---------------	----------------	-------------------------------------

15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 112900.0

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 75

17. No. of Employees working per day (including contract workers) : 12911

18. Date of commissioning : 15/10/2016

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Ayyapanthangal Village	1	10000

20. [a] Name of the nearby Roadways : SH-55 - Mount Poonamalle Road

[b] Distance from the site in Kms : 0.1

21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :

[a] Name of the Water Source : Cooum River

[b] Distance (in meters) : 3

22. [a] Land use classification of the site : Residential Use Zone

[b] Authority which classified the land use : C M D A

- 23 Name and distance of the sensitive area : No
like places of Archeological importance,
National Park, Wild Life World
Sanctuary, Marine National Park,
Mangrove Forests, Reserved Forests,
Marsh Lands if any located within 10
KM radius of the unit
24. Is the unit is located within 1 Km from : NO
marine coastal area (sea, estuaries, back
waters)
If yes please mention the distance from :
the unit
25. Name and address of all :
Directors/Partners

SL.No.	Name of Partner	Designation	Address
1.	S. Razack	Director	No.35, Benson Road, Bangalore - 560046
2.	Irfan Razack	Director	No.21/22-23, M. G. Road, Bangalore - 560046
3.	Rezwan Razack	Director	No.37/18, Ulsoor Road, Bangalore - 560042
4.	Sameera Noaman	Director	No.19, Bellary Road, Bangalore - 560080
5.	Noaman Razack	Director	No.19, Bellary Road, Bangalore - 560080
6.	Rabia Razack	Director	No.35, Benson Road, Bangalore - 560046

List of Documents as per rule:-

1. Auditor Certificate with break up details for the actual Gross fixed Assets (final cost) duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. A covering requisition letter stating the status of the industry and Expansion activities clearly. (Attached)
3. Compliance statement on the latest Renewal and CTE-Expansion-special conditions stipulated under Water & Air Acts. (Attached)
4. Comparison statement of the existing and expansion activities in the prescribed format. (Attached)
5. CTE Compliance Report-Water Act (Attached)
6. Approved Plan (Attached)
7. Approved Plan Details (Attached)
8. Latest CTO Order (Attached)
9. EC Compliance Report Part 1 (Attached)
10. EC Compliance Report Part 2 (Attached)
11. EC Compliance Report Part 3 (Attached)
12. Environmental Clearance Copy (Attached)
13. Area Statement (Attached)
14. Consent Fee Receipts (Attached)
15. Solid Waste Management (Attached)
16. Water Balance (Attached)
17. CTE Order Copy (Attached)

18. Demand Draft dated on 10.05.2021 for Rs.168800.00 (Attached)
19. Photographs of the provided measures of ETP/APC/ other compliances of conditions (If applicable). (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

Signature of the Applicant
Name and Designation

Place :

Date :



तमिलनाडु TAMIL NADU

29 SEP 2020

77AB 784682
S. AYATH BASHA
STAMP VENDOR
L.NO.3 / 263 / 2000
No. 43. SEETHAMMAL ROAD
TEYNAMPET, CHENNAI - 18.
Phone: 9841640694

Prestige Estates Projects Ltd
Chennai

**AGREEMENT FOR DISPOSAL OF HAZARDOUS WASTE
(USED OIL)**

This agreement is made this day the 8th October 2020 between:

M/S Prestige Estates Project Limited, No: - 471, Anna Salai, Teynampet, Chennai - 600018
incorporated in India under the provisions of companies Act 1956

AND

M/S Thirupathi Oil Company Unit 1, S.F.No. 129/2, Venmaniyatoor Village, Tindivanam
Taluk, Villupuram District. (Here in after called the buyer which expression unless
repugnant to the subject or context shall include its successors and permitted assigns)
on the other part.

[Handwritten signature]

[Handwritten signature]

1. PURPOSE OF THE AGREEMENT

The purpose of this agreement is to specify the conditions under which seller sells the products ("products") to the buyer. The products are listed in the Appendix 1

2. PRICE OF THE PAYMENT.

The scope of work Prices and the applicable currency are as per Market rate at that time.

3. DELIVERY TERM

The delivery terms are Ex – Factory

4. BUSINESS CONTACTS.

The business contacts related to these agreements:

The seller

M/S Prestige Estates Project Limited.,

Prestige Bellavista,

S.No:- 1/1, 1/2 etc., Ayyappathangal Village, Sriperumbadur Taluk,

Kancheepuram District.

The buyer

M/S Thirupathi Oil Company Unit 1,

S.F.No. 129/2, Venmaniyatoor Village, Tindivanam Taluk,

Villupuram District

Attend: Mr.N.Viswanathan, contact No: 9094100637.



N. Viswanathan

5. RELATED DOCUMENTS.

The following appendices are hereby made part of this agreement.

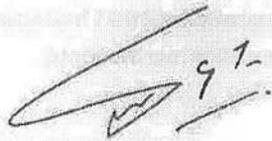
It is hereby expressly agreed that a non-disclosure agreement entered into between the parties shall remain in force and is applied to this agreement, to the extent that the terms of such non-disclosure Agreement shall prevail.

6. TERMS OF THE AGREEMENT

This agreement shall be effective 8th October 2020 and will be valid till 9th October 2021.

IN WITNESS WHEREOF this agreement and non – disclosure agreement has been duly signed and executed by the parties hereto in two original copies on the date written above.

By



Name: Mr.Nagaraj .C

Title: Sr.VP.Head Business Operations

Date:

M/S Thirupathi Oil Company Unit 1,

By: *N. Viswanathan*

Name : .N.Viswanathan

Title : Purchase / Distributor

Date :

Appendix 1**Scope of work:**

M/S Thirupathi Oil Company Unit 1 should comply and continue to comply and operate with all Applicable permits and all applicable environment and other relevant laws, whether central, State and local laws, regulations and ordinances enacted and/or notified by all duly constituted authorities.

M/S Thirupathi Oil Company Unit 1 should have obtained all necessary and relevant permits, licenses and other central, state or local authorizations required to purchase and handle material and to provide process in services.

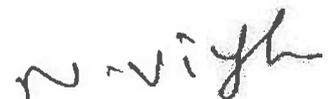
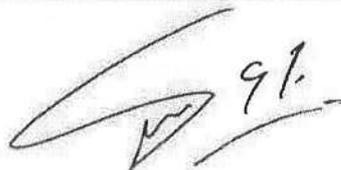
All such permits and licenses shall be kept valid by M/S Thirupathi Oil Company Unit 1 even during any extended/renewed terms of this agreement.

M/S Thirupathi Oil Company Unit 1 shall promptly issue certification of disposal for each and every lot of material bought by it from FIRST PARTY.

Each such certification shall be submitted by FIRST PARTY, within a calendar month of the lot having been picked up by M/S Thirupathi Oil Company Unit 1

M/S Thirupathi Oil Company Unit 1 shall be solely responsible for processing, disposing and or destructing all used oil and picked by it from FIRST PARTY.

For any material brought by M/S Thirupathi Oil Company Unit 1 FROM FIRST PARTY, M/S Thirupathi Oil Company Unit 1 undertakes to keep and retain adequate books and records and any other documentation consistent with and for the periods required by applicable regulatory requirements, said records, books and documentation shall be available for inspection by FIRST PARTY upon reasonable advance notice.

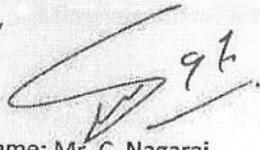


M/S Thirupathi Oil Company Unit 1 shall provide all labor, Safety materials, tools and equipment ("all collectively referred to for purpose of these clauses tools")

M/S Prestige Estates Project Limited., or its authorized agent has the right to perform and environmental services for the purpose of verifying environmental and safety procedures followed by M/S Thirupathi Oil Company Unit 1 should the audit result indicate questionable procedures in HSI sole judgment, not withstanding any other provision of this agreement, HSI shall have the right to terminate this agreement, in whole or in part.

M/S Prestige Estates Project Limited.,

By



Name: Mr. C. Nagaraj

Title: Sr.VP.Head Business Operations

Date:

M/S Thirupathi Oil Company Unit 1,

By: N. Viswanathan

Name : N.Viswanathan

Title : Purchase / Distributor

Date :

Appendix -2

PRICES AND DESCRIPTION OF SERVICES:

SERVICES:

Collection and disposal of Used oil from M/S Prestige Estates Project Limited., Prestige Bellavista,

S.No:- 1/1, 1/2 etc., Ayyappathangal Village, Sriperumbadur Taluk, Kancheepuram District

REGISTRATION:

TNPCB registration No. 1SHRC12111693 DATED 17/05/2018, PROCEEDING No T2/TNPCB/F.0186VPM/HWA/OS/VPM/2018 DATED 17.05.2018.

TERMS OF PAYMENT:

The material will be cleared from the site against demand draft in favor of Prestige Estates Project Limited., by M/S Thirupathi Oil Company Unit 1,

M/S Prestige Estates Project Limited.,

By

Name: Mr. E. Nagaraj

Title: Sr.VP.Head Business Operations

Date:

M/S Thirupathi Oil Company Unit 1,

By:

N.V. Viswanathan

Name : N.Viswanathan

Title : Purchase / Distributor

Date :



TAMILNADU POLLUTION CONTROL BOARD

**PASSBOOK FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER
WASTES PURCHASED BY THE ACTUAL USERS
(ISSUED ALONGWITH AUTHORISATION)**

Name and address of the Industry-Actual users	THIRUPATHI OIL COMPANY UNIT I S F No 129/2, Plot No. 7, SIDCO Industrial Estate, Venmaniyathur Village		
OCMMS File No	0186VPM/EWA		
Mobile No	7810012233		
E-mail Id	thirupathimuthuraja@yahoo.com		
Passbook Registration No	PB/18HRC12111693		
Date of issue	17/05/2018		
Validity period	17/05/2018 To 16/05/2023		
Type and quantity of the Hazardous & Other Wastes permitted for procurement and recycling:			
SI No	Hazardous & Other Wastes Type	Passbook Type	Quantity with unit
I	Used oil and waste oil	Used /waste Oil	4500 KI /Annum

A. KRISHNAMOORTHY Digitally signed by A. KRISHNAMOORTHY
Date: 2018.05.17 12:27:01 +05'30'
For Member Secretary
Tamil Nadu Pollution Control Board
Chennai

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD



AUTHORISATION No. 18HRC12111693 dated 17/05/2018

Proceeding No. T2/TNPCE/F.0186VPM/HWA/OS/VPM/2018 dated 17/05/2018

Sub: Tamil Nadu Pollution Control Board – Hazardous Waste Authorization-Renewal- M/s. THIRUPATHI OIL COMPANY UNIT I, S.F.No. 129/2, VENMANYATOOR Village, TINDIVANAM Taluk, Villupuram District - Authorization under Rule 6 (2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 enacted under Environment (Protection) Act, 1986 – Issued- Reg.

Ref: LUnit's application No. 12111693 dated 13.04.2018

2. HWA-IR.No.0186VPM/HWA/OS/DEE/VPM/2018 dated 19/04/2018

FORM 2

[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization: 18HRC12111693 and dated : 17/05/2018
2. The Proprietor of M/s. THIRUPATHI OIL COMPANY UNIT I is hereby granted an Authorisation based on the enclosed signed Inspection report for Collection, Reception, Storage, Transportation, recovery & reuse of hazardous or other wastes or both on the premises situated at S.F.No. 129/2, VENMANYATOOR Village, TINDIVANAM Taluk, Villupuram District.


TAMILNADU POLLUTION CONTROL BOARD

Sl No	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity	Activities for which Authorization is issued
1	Schedule I/3. Cleaning, emptying and maintenance of petroleum oil storage tanks including ships	3.1-Cargo residue, washing water and sludge containing oil	2000 KL/Annum	Collection, Reception, Storage, Transportation, recovery & reuse
2	Schedule I/3. Cleaning, emptying and maintenance of petroleum oil storage tanks including ships	3.3-Sludge and filters contaminated with oil	500 KL/Annum	Collection, Reception, Storage, Transportation, recovery & reuse
3	Schedule I/3. Cleaning, emptying and maintenance of petroleum oil storage tanks including ships	3.4-Ballast water containing oil from ships	500 KL/Annum	Collection, Reception, Storage, Transportation, recovery & reuse
4	Schedule I/4. Petroleum refining or re-processing of used oil or recycling of waste oil	4.1-Oil sludge or emulsion	500 KL/Annum	Collection, Reception, Storage, Transportation, recovery & reuse
5	Schedule I/4. Petroleum refining or re-processing of used oil or recycling of waste oil	4.3-Slop oil	500 KL/Annum	Collection, Reception, Storage, Transportation, recovery & reuse
6	Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	500 KL/Annum	Collection, Reception, Storage, Transportation, recovery & reuse
7	Schedule I/33. Handling of hazardous chemicals and wastes	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	10 T/Annum	Collection, Storage, Transport, Disposal to Authorized recyclers
8	Schedule I/4. Petroleum refining or re-processing of used oil or recycling of waste oil	4.1-Oil sludge or emulsion	0.452 T/Annum	Generation, Collection, Storage, Transport, Disposal for Co-processing in Cement Kilns
9	Schedule I/35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CEFP's)	35.3-Chemical sludge from waste water treatment	0.075 T/Annum	Generation, Collection, Storage, Transport, Disposal for Co-processing in Cement Kilns

3. This authorization shall be valid for a period upto 16/05/2023.
The Authorization is issued subject to the following general and special conditions annexed.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170829783323

DATED: 01/08/2017.

PROCEEDINGS NO.F.0186VPM/OS/DEE/TNP/PCB/VPM/A/2017 DATED: 01/08/2017

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. THIRUPATHI OIL COMPANY UNIT I, S.F.No. 129/2, VENMANYATOOR village, Tindivanam Taluk and Villupuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 1.CTO Proc. No. F.VPM 0832/RS/DEE/TNP/PCB/VPM/W&A/2013 dated: 03/04/2013
2. Latest RCO No: F.0186VPM/RS/DEE/TNP/PCB/VPM/W&A2015 Dated: 29/07/2015
3. Unit's application No.9783323 for Renewal of consent dated: 24/07/2017
4. IR.No : F.0186VPM/RS/AE/VPM/2017 dated 01/08/2017

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s. THIRUPATHI OIL COMPANY UNIT I,
S.F.No. 129/2,
VENMANYATOOR village,
Tindivanam Taluk,
Villupuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending September 30, 2023

S. RAJAN

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் பாதுகாப்புக்கு பணம் செலவழிக்க வேண்டும்!



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Fuel Oil	270	KL/Month

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Thermic Fluid Heater	Stack	20	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

POLLUTION PREVENTION PAYS

அகலி துயிலை வாயிலாக்க ! புறம் துயிலை வாயிலாக்க !



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall operate and maintain the APC measures continuously and effectively so that the emission shall satisfy the AAQ/Emission standards prescribed by the Board.
2. The unit shall comply with the Ambient Noise Level Standards prescribed by the Board.
3. The unit shall continue to develop adequate depth of green belt around the periphery of the unit.
4. The unit shall follow all the safety precautionary measures as directed by the competent Authority.
5. The unit shall submit the returns whichever is applicable in time under the provisions of Hazardous & other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 as amended.
6. Operation of the unit shall not invite any public complaints.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. The unit shall ensure that the production quantity shall not be exceeded the consented production quantity.

S. RAJAN

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM

To
The Proprietor,

M/s. THIRUPATHI OIL COMPANY UNIT I,
S F No 129/2, Plot No. 7, SIDCO Industrial Estate, Venmaniyaithur Village,
Pin: 604207

Copy to:

1. The Commissioner, OLAKKUR-Panchayat Union, Tindivanam Taluk, Villupuram District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

ஆகும் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வை !



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170819783328 DATED: 01/08/2017.

PROCEEDINGS NO.F.0186VPM/OS/DEE/TNPGB/VPM/W/2017 DATED: 01/08/2017

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. THIRUPATHI OIL COMPANY UNIT I, S.F.No. 129/2, VENMANIYATOOR village, Tindivanam Taluk and Villupuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

REF: 1. CTO Proc. No. F.VPM 0832/RS/DEE/TNPGB/VPM/W&A/2013 dated: 03/04/2013
2. Latest RCO No: F.0186VPM/RS/DEE/TNPGB/VPM/W&A2015 Dated: 29/07/2015
3. Unit's application No.9783328 for Renewal of consent dated: 24/07/2017
4. IR.No : F.0186VPM/RS/AE/VPM/2017 dated 01/08/2017

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s. THIRUPATHI OIL COMPANY UNIT I,
S.F.No. 129/2,
VENMANIYATOOR Village,
Tindivanam Taluk,
Villupuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending September 30, 2023

S. RAJAN
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Fuel Oil	270	KL/Month

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.7	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	4.9	On land for gardening

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank and soak pit arrangements.
2. The unit shall operate the Effluent Treatment Plant continuously and efficiently so as to achieve the standards as prescribed by the Board.
3. The unit shall follow all the safety precautionary measures as directed by the competent Authority.
4. The unit shall submit the returns whichever is applicable in time under the provisions of Hazardous & other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 as amended.
5. Operation of the unit shall not invite any public complaints.
6. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
7. The unit shall ensure that the production quantity shall not be exceeded the consented production quantity.
8. The unit shall ensure that the production quantity shall not be exceeded the consented production quantity.

S. RAJAN

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM

To

The Proprietor,
M/s. THIRUPATHI OIL COMPANY UNIT I,
S F No 129/2, Plot No. 7, SIDCO Industrial Estate, Venmaniyathur Village,
Pin: 604207

Copy to:

1. The Commissioner, OLAKKUR-Panchayat Union, Tindivanam Taluk, Villupuram District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

சுதும் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வைக்கு !



TAMIL NADU POLLUTION CONTROL BOARD

No.TNPCB/P&D/2020

Date: 01.04.2020

OFFICE ORDER

EXTENSION OF VALIDITY PERIOD OF CONSENT TO OPERATE / AUTHORIZATION EXPIRING ON 31.03.2020 FOR A PERIOD OF THREE MONTHS TILL 30.06.2020 – REGARDING

Consequent upon the outbreak of Corona Virus (COVID-19), country wide lockdown with effect from 25-03-2020 has been imposed as a preventive measure to contain its spread. However, many critical and essential activities have to be operated uninterruptedly, so that all essential goods and services are made available to the people. Similarly health care facilities and waste management facilities are also to be operated continuously to maintain hygiene of the community.

In view of the extraordinary circumstances, the Tamil Nadu Pollution Control Board by virtue of powers under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of the Air (Prevention & Control of Pollution) Act, 1981 extends the validity of Consent to Operate for all the units, who have valid consent to operate upto 31st March, 2020 for a period of three months upto 30th June, 2020.

Similarly the units/facilities, which are authorized by the Board under:

- i. Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016
- ii. Bio-Medical Waste Management Rules, 2016
- iii. Solid Waste Management Rules, 2016

and where the authorization is valid upto 31.03.2020, the authorizations granted under the above Rules are extended upto 30.06.2020. This extension of validity is subject to same terms and conditions stipulated in the previous Consent to Operate Orders / Authorizations issued by the Board.


(A.V. VENKATACHALAM, I.F.S.,)
CHAIRMAN, TNPCB

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tnpceb@md3.vsnl.net.in Web : www.tnpceb.gov.in



No.TNPCB/P&D/2020

Date: 01. 07.2020

OFFICE ORDER

EXTENSION OF VALIDITY PERIOD OF CONSENT TO OPERATE / AUTHORIZATION EXPIRING ON 31.03.2020 FOR A PERIOD OF ANOTHER THREE MONTHS TILL 30.09.2020 – REGARDING.

Ref: Office Order No. TNPCB/P&D/2020, Dated 01.04.2020

Consequent upon the outbreak of Corona Virus (COVID – 19), state wide lock down with effect from 25.03.2020 has been imposed as a preventive measure to contain its spread. However, many critical and essential activities have to be operated uninterruptedly, so that all essential goods and services are made available to the people. Similarly health care facilities and waste management facilities are also to be operated continuously to maintain hygiene of the community.

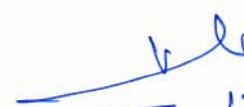
In view of the extraordinary circumstances, the Tamil Nadu Pollution Control Board by virtue of powers under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 extended the validity of Consent to Operate for all the units, who have valid consent to operate upto 31st March 2020 for a period of three months upto 30th June 2020. As the Lockdown is still in force and for the same reasons stated above, the validity of the consent to operate for all the units who have valid consent to operate upto 31st March 2020 is extended for a further period of three months (i.e) upto 30th September 2020.

Similarly the units/facilities, which are authorized by the Board under:

- i. Hazardous and other waste (Management & Transboundary Movement) Rules, 2016.
- ii. Bio Medical Waste Management Rules, 2016
- iii. Solid Waste Management Rules, 2016

and where the authorization is valid upto 31.03.2020, the authorizations granted under the above Rules are also extended upto 30.09.2020.

This extension of validity is subject to the same terms and conditions stipulated in the previous Consent to Operate orders/Authorizations already issued by the Board.


 1720
(A.V.VENKATACHALAM, I.F.S.,)
CHAIRMAN, TNPCB



Date: 16.04.2021

To
**The District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 No.CP-5B, SIPCOT Industrial,
 Growth Centre Vandalur - Wallajahbad Road,
 Oragadam, Sriperumpudur Taluk,
 Kanchipuram-603109.**

Dear Sir,

Sub: Consent to Operate (CTO) - Residential apartment entitled "Prestige Bella Vista" S.No.of 1/1, 1/2, 2, 3/1, 3/2, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, etc of Ayyappanthangal Village, Kandrathur Taluk in Kancheepuram District- Reg.

Ref: TNPCB Letter No. F.2549SPR/RL/AE/SPR/2021 dated 18/03/2021.

In continuation to the reference cited above, we are submitting herewith our replies to the particular requested by TNPCB towards consideration of the Consent to Operate (CTO) for our project.

S.No	TNPCB Query	Reply to TNPCB Query
1.	The developer shall apply for CTO for the entire projects as per CTE within 15 days.	We will apply for CTO Expansion (for the remaining blocks) within 15 days.
2.	The developer shall operate the activities only after obtaining necessary consent of the Board.	Noted.
3.	The developer shall provide Reverse Osmosis treatment technology for drinking purpose as per the EC Conditions.	Noted.



Prestige Estates Projects Ltd., Prestige Polygon, Top Floor #471, Anna Salai, Nandambam, Chennai - 600035
 Phone : +91 44 42924000 Fax: +91 44 42924099

Corporate & Registered Office :
Prestige Estates Projects Ltd., Prestige Falcon Towers, No 19 Brunton Road, Bangalore - 560 025
 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com
 CIN : L07010KA1997PLC022322



4.	The developer shall obtain authorization under Hazardous and other waste (Management & Trans Boundary Movement) Rules, 2016 for disposal of hazardous waste generated from the unit.	We wish to state that we have made an agreement with a TNPCB authorized vendor, M/s. Thirupathi Oil Company Unit 1 for the disposal of spent/used oil generated from the DG sets. The copy of the said agreement is enclosed herewith as Annexure I for your kind reference. Also, we will apply for the Hazardous waste authorization through OCMMS within 15 days of time period.
5.	The developer shall dispose treated sewage to CMWSSB STP at Nessappakkam.	The excess treated sewage is being disposed to the nearby CMWSSB STP through tankers of M/s.Natesan Transport. The copy of CMWSSB fee receipts towards disposal of excess treated sewage is enclosed herewith as Annexure II for your kind reference.
6.	The developer shall strictly abide by the outcome/order of the Hon'ble NGT (SZ) in OA No.21 of 2021 from time to time.	We will strictly abide by the outcome/order of the Hon'ble NGT (SZ) in OA No.21 of 2021 from time to time.

We request you to review the above details and the receipt of this letter may kindly be acknowledged.

Thanking you.

Yours sincerely,

For **Prestige Estates Projects Limited**

Authorised Signatory

C. Nagaraj

Sr. VP - Business Operations - TN

Enclosure: As stated above.



CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chlnhadripal, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.
0483100	20217052997	03-JUL-21	
Customer Name & Address	NATESAN TRANSPORT TN. 9526,2399,0786 39., KANNABIRAN STREET, NOOHBAL () CHENNAI-600 077		Customer-ID

Annual Value (Rs.)	Tax Amount (Rs.)	Time
		01:01
Category	Class	

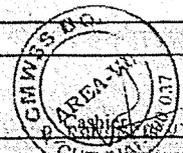
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_00					2,000.00
 					

Total 2,000.00

Received Rupees Two Thousand Only

Cheque / DD / CC	Cash	Date		CC Type	
Bank Name	Branch Name				

N.B. The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002 Ph: 2845 1300, 4567 4567

Page 1 of 1

Receipt No.	Reference Number	Date	Customer No.		
0483104	20237052999	03-JUL-21			
Customer Name & Address	NATESAN TRANSPORT TN: 5907, 9167, 8356 39, KANNADIAN STREET, NOORBAL (C) CHENNAI - 600 077				Customer ID
Annual Value (Rs.)	Tax Amount (Rs.)		Time	01:05	
Category			Class		
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service 07.000					2,000.00
 					
Total					2,000.00
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			



N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Page 1 of 1

Receipt No. 0483108	Reference Number 20217052990	Date 03-JUL-21	Customer No.		
Customer Name & Address NATESAN TRANSPORT TN. 2777, 2585, 9959 39, KANNABIRAN STREET., NOOMBAL () CHENNAI-600 77	Customer-ID				
Annual Value (Rs.)	Tax Amount (Rs.)	Time	01:03		
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service_07_000					2,000.00
 					
Total					2,000.00
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			
					

N.B.: The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No. 0461284	Reference Number 20217052255	Date 21 JUN 21	Customer No.		
Customer Name & Address	NATESAN TRANSPORT TR. 2777, 2505, 2957 39, KANNABIRAN STREET, NOOMBAL () CHENNAI-600 077			Customer ID	
Annual Value (Rs.)	Tax Amount (Rs.)	Class	Time	02-06	
Category	Sewerage Truck Service_07_000			Total 2,000.00	
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
 					2,000.00
Total					2,000.00
Received Rupees Two Thousand Only					
Cheque / DD / CC	Cash	Date	CC Type		
Bank Name		Branch Name			

N.B. : The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.





CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300; 4567 4567

Page 1 of 1

Receipt No. 0461281	Reference Number 20217052252	Date 21-JUN-21	Customer No.
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Customer Name & Address	NATESAN TRANSPORT IN. 5907, 9167, 8358 59, KANNABIRAN STREET, NOUMBAL () CHENNAI-600 077		CUSTOMER ID
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Annual Value (Rs.)	Tax Amount (Rs.)	Time	02.03
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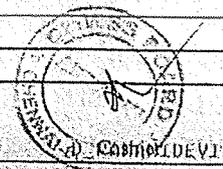
Category	Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
	Sewerage Truck Service_07_000					2,000.00
						

Total 2,000.00

Received Rupees **Two Thousand Only**

Cheque / DD / CC	Cash	Date	CC Type
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Bank Name	Branch Name
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N.B. : The cheque /D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.



CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No. 0461288	Reference Number RATESAN TRANSPORT IN. 9526, 2399, 0786	Date 21-June-21	Customer No.
Customer Name & Address 39, KANRABIRAN STREET, NODDUAL CHENNAI - 600 077	Customer ID		
Annual Value (Rs.)	Tax Amount (Rs.)	Time	02:08
Category	Class		
Package Truck	Tax Amount 7.00	Charges Amount	Tax Surcharge
			Charges Surcharge
			Total 2,000.00
Total			
Received Rupees	Two thousand only		
Cash			
Cheque / DD / CC	Date	CC Type	
Bank Name	Branch Name		
N.B. The cheque / D.D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.			



D. R. SANKARANARAYANAN
Cashier

Prestige Bella Vista CTO Expansion Application



Tamil Nadu
State Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India




Home
Consent Management
Laboratory Management
Waste Management
CESS Management
Knowledge Base
Logout

- Industry Profile
- Apply For Consent
- Change Password
- Delete Application
- Consent Fee Calculator
- Online Payment Verification
- View Notices 0

Send us your feedback and suggestions

click here for any kind complaints or query



Welcome **PRESTIGE ESTATES PROJECTS LIMITED - PRESTIGE BELLA VISTA** Date: 16-9-2021

If you want to edit some data click on Industry Profile

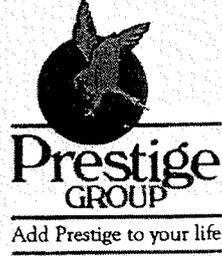
In-progress Application
Completed Application

Application No	Submission Date	Application For	Application Type	Certificate For	Status	Scrutiny Status By TNPCB	Scrutiny Completion Date By TNPCB	Keeping With
2230601	31-08-2018 05:56	Air & Water	CTO	afterCTE	Granted	In-Process		RECORD BD
38788041	05-08-2021 12:35	Air & Water	CTO	expansion	Returned	Returned being In-Complete View Reason	15-08-2021 03:15	Pending With Industry

Scrutiny Details

Date Time: 15-08-2021 03:15

Scrutiny Description: On scrutinizing the application it was noticed that 1. The developer has not uploaded building completion certificate, Planning permission, Building permit for the entire project in this regard the unit has to furnish the above said details 2. The developer has to upload the present compliance status of the direction issued by Board on 08.04.2021 3. The developer has to be remitted CTE expansion consent fee Rs.1737400. 4. The unit has obtained Environmental clearance obtained from SEIAA vide F.No. SEIAA/F430/2011-1A-III dated 16/10/2012 for construction of Residential apartment in the total land area of 100199 S.qm with total build up area 478003 S.qm but in the unit has applied for CTO Expansion through OCMMS ID 38788041 dated 05.08.2021 for Residential Building Complex "Prestige Bella Vista" Comprising of 33 Blocks in 20 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2613 Dwelling units & 1 Block of Club House having Double Basement +Ground+1 floor) with total build up area of 449971.58. It is violating the EC 5. The developer has to be furnished any proof for date of commissioning of the Phase II 6. As per the EC total water requirement for the entire project is 1659KLD and fresh water requirement is 856. In the application total water requirement for the entire project is 1574 KLD, fresh water requirement is 806KLD, Please clarify. 7. As Per the EC, The developer shall provide Sewage Treatment Plant of capacity 1610KLD for treating sewage generated from residential apartments. But the unit has provided STP capacity of 1550 KLD. Please clarify 8. As per the EC, The developer has proposed to provide 26 Nos of 750KA D.G Set capacity of 19500KVA. In the application the developer has mentioned 10 nos of 725KVA, 5Nos of 600KVA, 5Nos of 500KVA total capacity of 12750 KVA, Please clarify. 9. As per the EC, The excess treated sewage is proposed to be disposed through the municipal sewerage system, in this regard the developer has to be uploaded if any proof. 10. The unit has to be uploaded land documents Hence the application is returned to the unit.

6th September 2021

To
**The District Environmental Engineer,,
 Tamil Nadu Pollution Control Board,
 Plot No.CP-5B, SIPCOT Industrial,
 Growth Centre Vandalur,
 Wallajahbad Road, Oragadam,
 Sriperumpudur Taluk,
 Kanchipuram District – 603109.**

Dear Sir/Madam,

Sub: Remittance of consent fee (CTE Expansion Fee) - Residential apartment entitled "Prestige Bella Vista" S. No. of 1/1, 1/2, 2, 3/1, 3/2, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, etc. of Avvappanthangal Village, Kundrathur Taluk in Kancheepuram District- Reg.

Ref: 1) Our online application for CTO Expansion (38788041) in OCMMS dated 05/08/2021.
 2) TNPCB Scrutiny Details on 15.08.2021

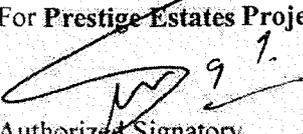
In continuation to the reference (2) cited above, we are remitting the consent fee (CTE Expansion Fee) for the amount of Rs. 17,37,400/- for our unit as mentioned in TNPCB scrutiny Details.

In this regard please find enclosed herewith the demand draft drawn in Kotak Mahindra Bank for Rs. 17, 37,400/- (Rupees Seventeen Lakh Thirty Seven Thousand and Four Hundred only) vide DD No. 407699 dated 30.08.2021.

Kindly accept the same and issue us the Cash receipt. The receipt of this letter along with the Demand Draft may kindly be acknowledged.

Thanking you.

Yours sincerely,
 For **Prestige Estates Projects Limited**


 Authorized Signatory
Enclosure: As stated above.



Prestige Estates Projects Ltd., Prestige Polygon, Top Floor #471, Anna Salai, Nandanam, Chennai – 600035.
 Phone : +91 44 42924000 Fax: +91 44 42924099

Corporate & Registered Office :
Prestige Estates Projects Ltd., Prestige Falcon Towers, No 19 Brunton Road, Bangalore - 560 025.
 Phone : +91 80 25591080 Fax : +91 80 25591945 www.prestigeconstructions.com
 CIN : L07010KA1997PLC022322



TAMIL NADU POLLUTION CONTROL BOARD

OFFICE OF :

DOC TYPE :

OFFICE CODE :

CODE :

CASH RECEIPT NO.

Date: 06/09/2021

119068

Prestige Estate Projects Ltd

ACCOUNTS				S.L.			

Received from M/S Prestige Bella Vista S.No 9 / 1 etc
Ayyappanthangal Village, Kundrathur (TK), KPM (DT)

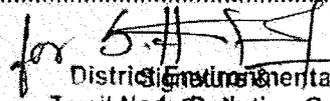
the sum of Rupees Seventeen Lakh Thirty Seven Thousand four Hundred only

in cash / by D.D. / Banker's Cheque No 407699 dated 30/08/2021

drawn on Kotak Mahindra bank Payable at Chennai

towards Cess / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS / VEM Test Fees / ETI / Other CTE - Expansion

Rs. 17,37,400/-

for 
District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL (SZ),
CHENNAI**

ORIGINAL APPLICATION NO. 21 OF 2021

Dr. Anupkrishnan. V

... APPLICANT

v.

Ministry of Environment, Forest and
Climate Change,
And 7 Others.

... RESPONDENTS

COMPILATION OF DOCUMENTS FILED ON

BEHALF OF THE FOURTH & FIFTH

RESPONDENT

M/s. S. Arjun Suresh, B. Kishore,
Raghavendra Ross Divakar
Apoorva S. Vinjamur
Noyal James
Gautham Balaji
Of M/s. Dua Associates

**COUNSEL FOR THE FOURTH & FIFTH
RESPONDENTS**